

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
IA NO. 772/2025  
IN  
ORIGINAL APPLICATION NO. 639/2022**

**IN THE MATTER OF:**

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi &amp; Ors.

...Respondents

**I N D E X**

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FILED BY:

NEW DELHI

DATED: 15.01.2026


 JYOTI MENDIRATTA

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BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

I. A. No. 772/2025

IN

Original Application no. 639/2022

**IN THE MATTER OF:**

PRITIPAL SHARMA

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS.

...RESPONDENTS

**SHORT REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 10 I.E.,  
DEPUTY CONSERVATOR OF FOREST (SOUTH).**

I, Ankit Kumar S/o Sh. Anil Kumar, aged about 39 years, presently posted as Deputy Conservator of Forest (South), having office at Department of Forest & Wildlife, Government of National Capital of Delhi, (hereinafter referred to as the 'answering Respondent') and do hereby solemnly affirm and declare as under:

1. That I am currently holding the post of Dy. Conservator of Forest (South) and am competent to depose by way of the present affidavit on behalf of the answering Respondent based on knowledge derived from the records available and/or accessible to me.
2. That I have gone through the contents of the present application i.e., I.A. no. 772/2025 filed by the applicants and have understood the same. It is submitted that the contents of the application are denied in toto unless specifically admitted hereinafter.



3. That at the outset, the answering Respondent respectfully submits that the present affidavit is being filed strictly for the limited purpose of opposing the impleadment application. Without prejudice to the rights and contentions of the answering Respondent in the main Original Application, it is submitted that the contents herein are confined to demonstrating that the proposed applicants are neither necessary nor proper parties to the present proceedings, and that no independent, enforceable or legally recognizable right accrues to them in respect of the land in question, which stands notified as forest land.

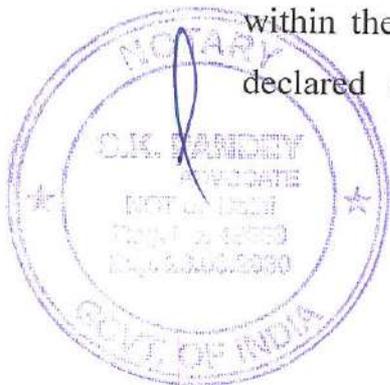
### PRELIMINARY SUBMISSIONS

1. That the present application has been filed by the applicants inter alia seeking following reliefs:

(a) Allow the present application and implead the Proposed Respondent(s) / Applicant(s) in the present Original Application; and

(b) Pass any other or further orders may be necessary in the interest of justice.

2. That it is submitted that a notification no. F.10(42)-1/PA/DCF/93/2012-17(1) dated 24.05.1994 was issued under Section 4 of the Indian Forest Act, 1927, whereby all forestlands and wastelands which was the property of the government and over which government had proprietary rights, falling within the boundaries as specified in Schedule A of the notification were declared as Reserved Forest. Copy of the notification no. F.10(42)-



✍

1/PA/DCF/93/2012-17(1) dated 24.05.1994 is annexed and marked as **Annexure – A.**

3. That the Hon'ble Supreme Court in *M.C. Mehta v. Union of India in W.P.(C) No. 4677/1985* vide its order dated 09.05.1996 has noted down about the 'Ridge' as under:

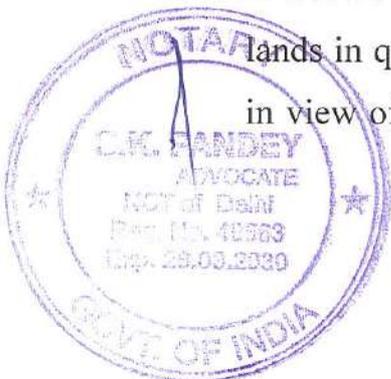
“...It would be useful to refer to the statutory Master Plan for Delhi Perspective 2001 which provides as under:-

*2. ECOLOGICAL BALANCE TO BE MAINTAINED.*

*Delhi has two distinct natural features. The Ridge is the rocky outcrop of Aravalli Hills and the river Yamuna. Some parts of the Ridge have been erased in the Central city area. No further infringement of the Ridge is to be permitted; it should be maintained in its pristine glory. River Yamuna is to be made pollution free through various measures. On the vast expanse of its banks, large recreational area to be developed and to be integrated with other urban development's so that the river is an integral part of the city physically and visually.”*

*(Emphasis Supplied)*

It is further submitted that that the Hon'ble Supreme Court in the matter of *M.C. Mehta (supra)* had passed detailed orders on 25.01.1996 and 13.03.1996 stressing upon the need to protect the ridge area and that the lands in question form part of a forest and cannot be utilized in any manner in view of the prohibitions contained in the Forest Conservation Act, 1980.



*(Signature)*

The Hon'ble Supreme Court has clearly directed that even though the land was not a reserved forest, it happens to be a forest which was an integral part of the Ridge area. Also, the Hon'ble Supreme Court has unequivocally declared that even "no cultivation or any type of construction can be permitted on this area".

4. That in compliance of the above mentioned directions passed by the Hon'ble Apex Court, the Lt. Governor of NCT of Delhi on 02.04.1996, issued a notification no. F.1(29)/PA/DC/95 under Section 154 of Delhi Land Reforms Act 1954 and declared the Gaon Sabha's land in the Southern Ridge as surplus land and made it available to the Forest Department of the GNCTD. Further submitted that the Lieutenant Governor of Govt. of NCT of Delhi in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954) declaring the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N', situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table as surplus land and lands at the disposal of Forest Department of Government of National Capital Territory of Delhi, wherein under the Annexure I, the Khasra number no. 1978 under Village Aya Nagar was mentioned. Copy of the notification no. F.1(29)/PA/DC/95 dated 02.04.1996 is annexed and marked as **Annexure – B**.
5. That these notifications have attained finality and conclusively determine the legal character of the land as forest land forming part of the Ridge area. Any subsequent occupation, construction or claim—irrespective of duration—cannot alter the statutory status of the land nor confer any legal right or equity.

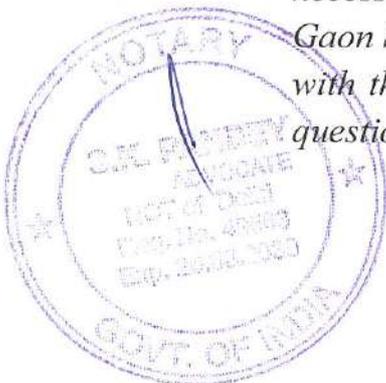


*[Handwritten signature]*

6. That it is important to note here that the notification dated 02.04.1996 was challenged before the Hon'ble High Court of Delhi in the case titled as ***Bhagat Singh & Ors. v. Union of India & Anr., (2010) SCC OnLine Delhi 2386*** but the same was rejected by the Division Bench of the Hon'ble High Court of Delhi. The relevant portion of the judgment is reproduced herein as under:

*“5. We asked the learned counsel for the petitioners to show us the documents by which his forefathers or they came into settled lawful possession of the land in question which belonged to the Gaon Sabha. There is no such document on record. This question was posed as Gaon Sabha land is for the collective enjoyment of the village and there is no right in any individual to occupy the land unless such an allotment is made by the Gaon Sabha. The Gaon Sabha land is thus not meant for individuals for their own enjoyment and the vesting of the land in Gaon Sabha is as per Section 7 of the said Act. The significance of the said Act coming into force was that all lands of common utilities which were owned by the proprietors of villages and which were commonly used by the villagers were vested in the Gaon Sabha and proprietors were divested of their ownership. As per Section 154(1) (vii) of the said Act, all the forest land situated in a Gaon Sabha area shall vest in the Gaon Sabha. The proviso to Section 154(1) of the said Act refers really to the uncultivated area situated in Gaon Sabha area and the same being more than the ordinary requirement of the Gaon Sabha may be excluded from vesting in the Gaon Sabha.*

*6. We are of the considered view that no further exercise was necessary to be carried out by the R-1 and R-2 in case of such Gaon Sabha land which was actually part of 'Ridge' area and it is with the objective of protecting the 'Ridge' area that the land in question which forms part of the 'Ridge' area was declared*



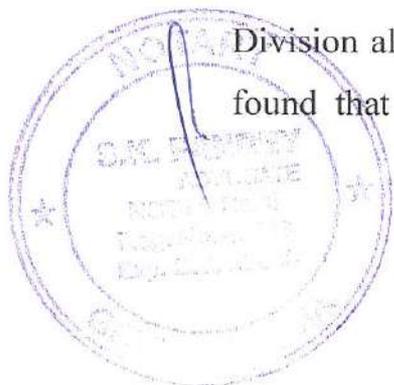
*[Handwritten signature]*

*surplus and was placed at the disposal of the Forest Department of the Govt. of NCT of Delhi for creation of Reserved Forest.*

*7. In our considered view, the petitioners are only encroachers on Government land who are seeking to prevent vesting of the land in question with the appropriate Government authority and possibly physically preventing the Government from taking over possession of the same. The petition has been filed 14 years after the notification in question was issued and the only reason given in this regard is that the petitioners had no knowledge of the same."*

*(Emphasis Supplied)*

7. That it is submitted that an inspection was carried out by the officials of the answering respondent in Village Aya Nagar and after inspecting, it was found that there was encroachment on the Khasra no. 1978, Village Aya Nagar and the answering respondent had issued notices i.e., notice dated 09.02.2024 & 16.04.2024 wherein it was clearly mentioned that Khasra nos. 1978, 1979, 1980, 1981, 1982 of Village Aya Nagar, Tehsil Mehrauli, is notified as Reserve Forest Land as per the notifications dated 24.05.1994 and 02.04.1996. Further, all the encroachers were directed to vacate the Forest Land as the land was encroached which is a violation under Section 26 of the Indian Forest Act, 1927 and Section 2 of the Forest (Conservation) Act, 1980. The copies of the notice dated 09.02.2024 and 16.02.2024 are annexed and marked as **Annexure – C (Colly.)**.
8. That thereafter, a joint inspection has also been carried out at Khasra no. 1978, 1979, 1980, 1981 and 1982 of Village Aya Nagar in the presence of SHO Fatehpur Beri, SDM Mehrauli and Range Officer South Forest Division along with Patwari Aya Nagar and SI Aya Nagar Division. It was found that approximately 55 houses are falling in the aforesaid Khasras



*[Handwritten signature]*

which are notified as Reserved Forest as per 1996 notification. Copy of the inspection report is annexed and marked as **Annexure – D**.

9. That it is pertinent to mention here that the Khasra no. 1978 is a forest land according to the affidavit filed by the Divisional Commissioner in the matter titled as *Sonya Ghosh v. GNCTD, OA no. 58/2013* before the Hon'ble National Green Tribunal. It is further submitted that there is an encroachment to the extent of 1 Bigha 16 Biswa and the type of encroachment is an *Unauthorized Colony*. After inspecting the same, the answering respondent found that there was encroachment on the aforesaid Khasra no. 1978, Village Aya Nagar and the answering respondent has already taken steps for removing of the encroachment; the answering respondent had already issued various notices as well as letters for removal of encroachment on forest land comprising of Khasra no. 1978, Village Aya Nagar, New Delhi. Also, a letter bearing no. 66/DCF(S)/Land/Misc./2022-23/4381-85 dated 02.09.2024 and letter bearing no. 66/DCF(S)/Land/Misc./2024-25/5870-74 dated 18.10.2024 to the District Magistrate (South) regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee. The copies of the affidavit filed by the Divisional Commissioner along with all the letters and notices issued by the answering respondent are annexed and marked as **Annexure – E (Colly.)**.

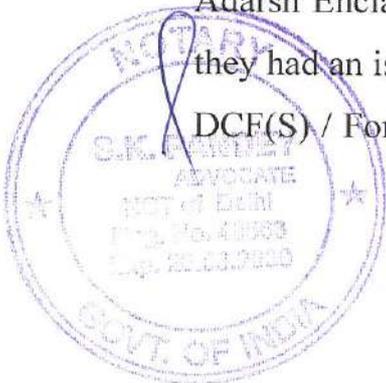
10. That it is pertinent to mention here that the applicants had already approached the Hon'ble High Court of Delhi by way of writ petition bearing no. *W.P.(C) no. 3086/2024* titled as "*Adarsh Enclave Residents Welfare Association (Regd.) versus GNCTD*". The Hon'ble High Court of Delhi vide



order dated 29.02.2024 disposed of the said petition with a direction to the answering respondent / Deputy Conservator of Forest (South) to decide the representation of the petitioners therein with respect to the petitioners' therein property within 6 weeks after receiving the said representation. Further, after considering the submissions made by the parties, the Court had noted that the notice was issued by the answering respondent in respect of Khasra nos. 1978, 1979, 1980, 1981, and 1982 of Revenue Estate of Village Aya Nagar. Further directed the answering respondent not to take any coercive actions against the property in question until the representation of the petitioners therein is decided. It is respectfully submitted that the interim protection was temporary and granted only pending consideration of representation, and did not recognize any right, title, or possession in favour of the petitioners. Copy of the order dated 29.02.2024 is annexed and marked as **Annexure – F**.

11. That it is submitted that on 05.04.2024, the answering Respondent received a short representation by Adarsh Enclave Residents Welfare Association (Regd.) to which the answering Respondent directed the Adarsh Enclave Residents Welfare Association (Regd.) to file a detailed representation, however, the same is not filed till date. Copy of the said representation is annexed and marked as **Annexure – G**.

12. It is pertinent to mention here that the said representation was decided vide order dated 26.05.2025 by the answering respondent i.e., the DCF(S) and Adarsh Enclave Residents Welfare Association (Regd.) was directed that if they had an issue with respect to the demarcation of the land in question then DCF(S) / Forest Department is not the competent authority for demarcation



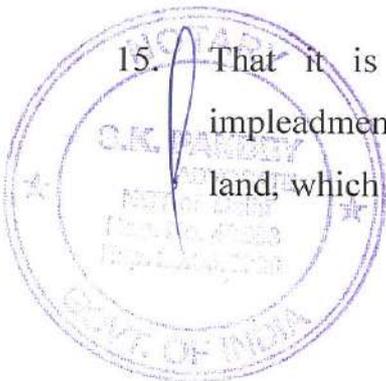
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of a land. Also, it was noted that the said RWA pleaded that they are the owners in possession of the land in question. However, the claims of ownership or possession over encroached government / forest land cannot be accepted. Further as per revenue records, the land in question is identified as Goan Sabha land, indicating that it is not rightfully owned by the said persons. It is submitted that no challenge to the said order has been disclosed, and the findings therein continue to operate. Copy of the order dated 26.05.2025 has already been annexed and marked as **Annexure – H**.

13. That a letter bearing no. F.No. 65/DCF(S)/Land/Ayanagar/22-23/4113-16 dated 29.09.2025 and a letter bearing no. F.No. 65/DCF(S)/Land/Ayanagar/22-23/4249-52 dated 06.10.2025 had also been written to the SDM (Mehrauli) regarding removal of encroachment around the Khasra no. 1978, 1979, 1980, 1981 and 1982 of Village Aya Nagar, New Delhi. Copies of the letters dated 29.09.2025 and 06.10.2025 are annexed and marked as **Annexure – I (Colly)**.

14. That thereafter, as per report dated 14.10.2025, based on the maps submitted by the revenue department in the matter titled as Sonya Ghosh versus GNCTD & Ors., OA no. 58/2013, there are a total of 16 illegal old houses in Khasra no. 1978 and out of these houses, 12 houses completely and 40% of the area of the other 4 houses fall under the ridge forest land in the said khasra. Copy of the report dated 14.10.2025 is annexed and marked as **Annexure – J**.

15. That it is respectfully submitted that the proposed applicants seek impleadment solely to protect their alleged private interests in notified forest land, which is impermissible in proceedings before this Hon'ble Tribunal.



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- 16. That the proposed applicants are neither necessary nor proper parties, and no relief claimed in the Original Application requires their presence for effective adjudication.
- 17. In view of the above, it is respectfully submitted that the impleadment application is devoid of merit, and liable to be dismissed.

*[Signature]*  
15/1/2026  
**DEPONENT**

**VERIFICATION:**

I, Ankit Kumar, S/o Sh. Anil Kumar, aged about 39 years, presently posted as Deputy Conservator of Forest (South), Department of Forest & Wildlife, Government of National Capital Territory of Delhi, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief, based on official records maintained by the answering Respondent, and nothing material has been concealed therefrom.

Verified at New Delhi on this 15 day of JAN 2026, 2026.

*I identify the Executant/Deponent who has signed this in my presence*



*[Signature]*  
15/1/26  
**DEPONENT**

15 JAN 2026

1-2004 06

NSERVATOR OF FOREST

TO 23361876

P. 02

Notification 24/5/1994 Ridge

PART IV

ELIH GAZETTE : EXTRAORDINARY

DEVELOPMENT DEPARTMENT

NOTIFICATIONS

Delhi, the 24th May, 1994

No. F.10(2)-1/PA/DCF/93/2012-17(1)-In pursuance of the provisions of Section-4 of the Indian Forest Act, 1927 (Act No. 16 of 1927) the Lt. Governor, of National Capital Territory of Delhi hereby declares the lands mentioned in Schedule 'A' below as reserved forest.

SCHEDULE 'A'

All forest lands and wastelands which is the property of the government of over which government has proprietary rights in:

I. Northern Ridge in National Capital Territory of Delhi, surrounded on

North by

Jubilee Hall, Govt. Petrol Pump, Masjid, Mall Road

South by

Crossing of Old G.T. Road and Reni Jhansi Marg. Old Subzi Mandi.

East by

Mall Road, Rajpur Road, Behind MCD Office.

West by

Ice factory, Malka Ganj, Dhobighat, and University Road.

(Approximate area 67 ha.)

II. Central Ridge in NCT of Delhi, surrounded on

North by

Link Road along Institutional area.

South by

Dhaulakuan Military Farm, Sardar Patel Marg

East by

Mandir Marg, Institutional area and Willingdon Crescent.

West by

Indrapuri Road and Naraina Industrial area.

(Approximate area 864 ha.)

III. South Central Ridge in NCT of Delhi, surrounded on

North by

Qutab Institutional area.

South by

Vasant Kunj, Kishan Ganj.

East by

Aurobindo Marg, Nazarika Dagh.

West by

Jawahar Lal University Road, Vasant Kunj, Mehrouli.

(Approximately area 626 ha.)

IV. Southern Ridge in NCT of Delhi

North by

Power line from Mahipalpur to Sultan Gauri Tomb, Telephone Line from Sultan Pur Chauri Tomb to crossing of Main Power Line & Road, Western Boundary of Ghatoni, Western boundary of Aya Nagar, Southern Boundary of Jumnapur, Southern Boundary of Fatehpur Beri, Eastern Boundary of Asola Village, Eastern Boundary of Shahpur, Eastern Boundary of Chandahola, Eastern Boundary of Satbari, Eastern Boundary of Maifan Gachi, Southern Boundary of Naib Sarai, South Eastern Boundary of Deoli and Adilabad ruins.

South by

State of Haryana.

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34 06/48 FROM CONSERVATOR OF FOREST

TO 23361876

P. 21

## DELHI GAZETTE : EXTRAORDINARY

West by State of Haryana, Eastern Boundary of  
Rajokuri, Eastern Boundary of Malikipur,  
Kohi & Rangpuri.

(Approximate area 6200 ha.)

संख्या संख्या 10(42)/1/पी.ए./उ.व.स./93/2018-23(11).—भारतीय वन अधिनियम, 1927 (1927 की अधि-  
नियम संख्या 17) की धारा 24 की उपधारा 1 के खंड (ग) के अनुसरण में राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के उप-राज्यपाल  
प्रतिरिक्त जिस्सा मजिस्ट्रेट (ए.डी.एम.) को राजपत्र की अधिसूचना संख्या एफ. 10(42)/1/पी.ए./उ.व.स./93(1)  
दिनांक 24 मई, 1994 में जंगल सीमाओं के भीतर पड़ने वाली भूमि में या उस पर होने वाले वन उत्पाद में या उस पर  
किसी व्यक्ति के किन्हीं अधिकारों के अस्तित्व स्वयं एवं विस्तार को निर्धारित करने एवं भारतीय वन अधिनियम, 1927  
के अध्याय 2 में दी गई व्यवस्था के अनुसार उमें निम्नलिखित के लिये वन्दोबस्त अधिकारी सहर्ष नियुक्त करते हैं।

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली के  
उपराज्यपाल के आदेश एवं नाम से,

जी. सी. जोशी, उप सचिव

No. F. 10(42)-I/PA/DCF/93/2018-23 (ii).—  
in pursuance of the provision of clause (c) of sub-  
section (1) of section 4 of the Indian Forest Act,  
1927 (Act No. 16 of 1927), the Lt. Governor  
of National Capital Territory of Delhi is pleased  
to appoint A.D.M. (Revenue) to be the Forest  
Settlement Officer to enquire into and determine  
the existence, nature and extent of any rights  
alleged to exist in favour of any person in or over  
any land comprised within such limits, as notified  
vide Notification No. 10(42)-I/PA/DCF/93(1)

dated 24th May, 1994 or in or over any forest  
produce and to deal with the same as provided in  
Chapter II of the Indian Forest Act, 1927.

By order and in the name  
of the Lt. Governor  
National Capital Territory  
of Delhi.

G. C. JOSHI, Dy. Sec.

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DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918

(PART IV)

## REVENUE DEPARTMENT

## NOTIFICATION

Delhi, the 2nd April, 1996

No. FN29/PA DC/95.—Whereas the Supreme Court of India in I.A.No. 18 and 22 in Writ Petition (Civil) No. 4677/85 M.C. Mehta V/s Union of India & Others in their orders dated 25-1-96 and 13-3-96 have directed that uncultivated surplus land of Gaon Sabha falling in "Ridge" may be excluded from vesting in Gaon Sabha u/s 154 of the Delhi Land Reforms Act, 1954 and made available for the purpose of creation of Reserved Forest.

Now, therefore, in exercise of powers conferred u/s 154 of the Delhi Land Reforms Act, 1954 (8 of 1954), the Lt. Governor of National Capital Territory of Delhi, hereby declares the uncultivated land of Gaon Sabha specified in Column 'III' and Annexure 'A' to 'N' Annexed hereto, situated in Southern Ridge in respect of Villages mentioned in Column 'II' of table given below as surplus land and excludes the same from vesting in Gaon Sabha and further places the said land at the disposal of Forest Department of Government of National Capital Territory of Delhi.

S. No. Name of Village Quantum of Gaon Sabha land covered in ridge as declared surplus and placed at the disposal of Forest Deptt. for afforestation  
(in Bighas & Biswas)

I	II	III
1.	Nebsarai	466-10 (Details at Annexure-'A')
2.	Chatterpur	225-10 ( " " '-B')
3.	Maidangarhi	4263-02 ( " " '-C')
4.	Dera Mandi	9412-05 ( " " '-D')
5.	Asola	8387-06 ( " " '-E')
6.	Pulpehlad	99-04 ( " " '-F')
7.	Devli	5175-06 ( " " '-G')
8.	Rangpuri	1365-05 ( " " '-H')
9.	Ayanagar	4121-02 ( " " '-I')
10.	Rajokri	3106-01 ( " " '-J')
11.	Bhatti	11101-19 ( " " '-K')

I	II	III
12.	Ghitorni	732-14 ( " " '-L')
13.	Saidulazab	65-19 ( " " '-M')
14.	Jonapur	1979-13 ( " " '-N')

Total in Bighas : 50,480-16

or

Total in Acres : 10517-10

By order and in the name of the  
Lt. Governor of the Nation  
Capital Territory of Delhi.

G.S. PATNAIK, Secy

## ANNEXURE-'A' (1 to 2 Pages)

Village NEB Sarai, Tehsil Mehrauli, Delhi,  
Gram Sabha Land Under Notified Ridge

Khasra No.	Area
1	1-8
2	3-12
3	5-9
4	4-16
5	5-10
6	4-18
7	4-16
8	4-16
9	4-16
10	4-16
11	2-10
12	4-03
13	4-16
14	4-16
15	4-16
16	4-16
17	4-16
18	4-16
19	2-16
20	5-4
21	1-11
22	6-4
23	4-16
24	4-16
25	4-16
26	6-8
27	6-18
28	4-16
29	2-17
30	5-0
31	3-5

Attested

Financial Officer  
Deptt. of Publication  
M/p U D Delhi-56

PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918

Kh. No.	Area	1	2
876	4-16	4	4-4
877	4-16	5	3-14
878	4-16	6	3-4
879	4-16	7	7-8
880	2-19	8	9-16
881	5-05	9	6-4
882	5-02	10	5-6
883	2-10	11	4-6
884	2-00	12	3-8
886	4-16	13 min	2-6
887	4-16	14	3-10
888	4-16	15	4-10
889	4-16	16	4-10
894	4-16	17	4-10
899	4-16	18	4-10
893	4-16	19	4-1
989	4-16	20	4-1
1825	4-16	21	4-1
1827	5-00	22	4-1
1477	4-16	123	4-1
1478	4-16	24	4-1
1464	4-16	25	4-1
1419	4-16	26	4-1
1420	4-16	27	4-1
1422	2-10	28	4-1
1506	4-16	29	4-
1505/1	2-04	30	4-
1405	4-01	31	4-
1406	2-19	32	4-
1407	4-16	33	4-
1408	4-16	34 min	4-
1409	2-12	35	4-
1507	4-16	36	4-
1508	2-08	37	4-
1509	2-12	38 min	4-
1510	4-16	39	4-
1511	3-16	40	4-
1387	4-16	41	2-
1388	4-16	42	3-
1389	4-16	43 min	3-
1390/1	4-16	44 min	4-
		45	4-
	1365-10	46	4-
		47	4-
		48	3-
		49 min	3-
		50 min	4-
		51	4-
		52	4-
		53	4-
		54	6-
		55	3-
		56	4-
		57	

## ANNEXURE-'I'

Gram Sabha Land under Notified Ridge Village  
Aya Nagar.

Khasra No.	Area
1	2
1	0-15
2	5-4
3	4-14

59

Attested

Asstt. Controil  
Deptt. of Pul  
Civil Lines,

332/c

1	2	1	2
58	4-16	120	4-16
59	4-16	121	2-19
60	4-16	122	4-18
61	4-16	123	4-16
62	4-16	124	4-16
63	4-16	125	4-16
64	4-16	130	4-16
65	4-16	131	4-16
66	4-16	132	4-16
67	4-16	133	4-16
68	4-16	163	4-16
69	4-16	164	4-16
70	4-16	165	4-16
71 min	1-6	166	4-16
72 min	2-6	167	2-1
73	4-16	168	3-5
74	4-16	169	4-0
75	4-16	170	4-0
76	4-16	171	4-16
77	5-1	172	5-16
78	2-3	579/2	2-9
79	4-16	599	3-16
80	4-16	600	3-16
81	4-16	601	3-14
82	4-16	602	5-3
83 min	1-6	603	4-16
84 min	4-16	604	4-16
85	4-16	608	4-16
86	4-16	609	4-16
87	4-16	610	5-9
88	4-16	611	5-18
89	3-18	612	4-16
90	5-16	613	4-16
91	4-16	621	4-16
92	4-16	622	4-16
93	4-16	623	6-5
94	4-16	624	4-16
95	4-16	625	4-16
96	4-16	626	4-16
97 min	1-10	652	4-16
98 min	3-0	653	4-16
99	4-16	654	4-16
100	4-16	655	2-10
109	4-16	656	2-18
110	4-16	657	4-16
111 min	3-0	658	4-16
112 min	1-0	659	4-16
113 min	3-0	670	4-16
114 min	2-6	671	4-16
115 min	2-10	672	4-16
115 min	2-6	673	3-9
116	4-16	674	4-2
117	4-16	675	4-16
118	4-16	676	4-16
119	4-16	677	4-16

Attested  
60

18/3/10

Asstt. Controller (Admn.)  
Deptt. of Publication  
Civil Lines, Delhi-84

PART IV] DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918 115

1	2	1	2
688	4-16	805	4-16
689	4-16	808	7-19
690	4-16	809	2-19
691	4-12	810	4-0
692	5-1	812	4-16
693	4-16	813	4-16
694	4-16	814	4-16
695	4-16	815	4-16
701	4-16	816	4-16
702	4-16	820	4-16
703	4-16	821	4-16
704/2	3-13	822	4-16
705	4-16	823/2	3-14
706	4-16	824	4-16
707	4-16	825	4-16
708	4-16	826	4-16
709	5-9	827	5-3
710	5-9	828	5-5
711	4-16	829	4-19
712	4-16	830	4-16
713	4-16	831	4-16
714	4-16	832/1	3-14
715/1	3-13	833	4-16
716	4-16	834	4-16
717	4-16	840	2-0
718	4-16	841 min	2-16
719	4-16	841 min	4-16
720	2-19	842	4-16
721	5-1	843	4-16
777 min	0-16	848	4-16
779	2-19	849	4-16
781	2-16	850/1	3-11
782	6-8	851/1	3-4
784 min	2-14	856	4-16
785	4-16	857	4-16
786	4-16	858	3-14
787	4-16	859/2	4-16
788	4-16	860	4-16
789/1	4-7	861	4-16
790/2	4-3	862	5-14
791	4-16	863	2-0
792	4-16	864	4-16
793	4-16	865	4-16
794	5-5	866	4-16
795	5-3	867	4-16
796	4-16	868	3-19
797	4-16	869/2	4-11
798	4-16	870/1	4-16
799/2	3-13	871	4-16
800	4-16	872	1-0
801	4-16	873 min	4-16
802	4-16	879	4-16
803	4-16	886	1-2
804	4-16	887/2	

879 DG/96-9

61

Attd Fed

Asstt. Controller (Adm)  
Deptt. of Publicatn  
Civil Lines, Delhi

330/c

1	2	1	2
	0-1	952	4-16
891/2 min	2-0	953	4-16
892 min	4-16	954	4-16
893	4-16	955	4-16
894	3-13	956	4-16
895/1	4-16	957	4-16
896	4-16	958	4-16
897	4-16	959	4-16
898	4-16	966	4-16
899	4-16	967	4-16
900	5-3	968	4-16
901	4-0	969	4-16
902	4-16	970	4-16
903	4-16	971	4-16
904	4-16	972	4-16
905	4-16	973	4-1
906	4-16	974/2/2	4-9
907	4-16	975/2	4-16
908	3-19	976	4-16
909/1	4-10	977	4-16
910/1	4-16	978	4-16
911	4-16	979	4-16
912	3-7	980	4-16
913/2	1-2	981	5-5
917 min	4-16	982	4-16
918	4-16	983	4-16
919	4-16	984	4-16
924	4-16	985	4-16
928	4-16	986	4-16
926	1-12	987	4-16
927 min	1-12	988	4-16
928 min	1-12	989	3-15
929 min	3-16	990/2	4-15
930 min	4-16	991/1	4-16
931	4-16	992	4-16
932	3-13	993	4-16
933/1	4-16	994	4-16
934	4-16	995	4-16
935	4-16	996	4-16
936	4-16	997	4-16
937	4-16	998	4-16
938	4-16	999	4-16
939	4-16	1005	4-16
940	5-0	1007	4-16
941	3-4	1008	4-16
942	4-16	1009	4-16
943	4-16	1010	4-16
944	4-16	1011	4-16
945	4-16	1012	4-16
946	4-16	1013	4-16
947	4-16	1014	3-4
948	4-16	1015/2	4-16
949	3-18	1016	4-16
950/1	4-18	1017	
951/1			

(62)

Attested

Asst. Controller (Admn.)  
Deptt. of Publication  
Delhi-84

PART IV DELHI GAZETTE, NATIONAL CAPITAL TERRITORY GOVT. : APRIL 4, 1996/CHAITRA 15, 1918

117

1	2	1	2
		1092	4-16
1018	4-16	1093	4-16
1019	4-16	1094	4-16
1020	4-16	1095/1	4-14
1021	3-9	1096/2	3-15
1022	5-5	1097	4-16
1023	4-16	1098	4-16
1024	4-16	1099	6-8
1025	4-16	1100/2	3-6
1026	4-16	1101	4-16
1027/2	3-14	1102	4-16
1028	4-16	1103	4-16
1029	4-16	1104	4-16
1030	4-16	1105	4-16
1031	4-16	1106	4-16
1032	4-16	1107	4-16
1033	4-16	1108	4-16
1034	4-16	1109	4-16
1035	4-16	1110	4-16
1036	4-16	1121	4-16
1047	4-16	1122	4-16
1048	4-16	1123	4-16
1049	4-16	1124	4-16
1050	4-16	1125	4-16
1051	4-16	1126	4-16
1052	4-16	1127	4-16
1053	4-16	1128	4-16
1054	4-16	1129	4-16
1055	4-16	1130	4-16
1056/2	3-14	1131/2	3-14
1057	4-16	1132	2-17
1058	4-16	1133/2	3-13
1059	4-16	1134	4-16
1060	4-16	1135	4-16
1061	2-1	1136	4-16
1062	3-7	1137	4-16
1063	4-16	1138	4-16
1064	4-16	1139	4-16
1065/2	4-10	1140	4-16
1066/1	4-0	1141	4-16
1067	4-16	1142	4-16
1068	4-16	1143	4-16
1069	4-16	1154	4-16
1070	4-16	1155	4-16
1071	4-16	1156	4-16
1072	4-16	1157	4-16
1073	4-16	1158	4-16
1074	4-16	1159	4-16
1075	4-16	1160	4-1
1086	4-16	1161	4-1
1087	4-16	1162	5-1
1088	4-16	1163	2-1
1089	4-16	1164	4-1
1090	4-16	1165	4-1
1091	4-16	1166	4-1

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Attested

Asstt. Controller  
Deptt. of Publ  
Affairs, D



## PART IV] DELHI GAZETTE NATIONAL CAPITAL TERRITORY GOVT.: APRIL 4, 1996/CHAITRA 15, 1918.

1	2	1	2
1113	4-16	1250	4-16
1114	4-6	1251	4-16
1115	4-16	1252	4-16
1116	4-16	1270/L	0-0
1117	4-16	1271	1-0
1118	4-16	1272	2-1
1119	4-16	1273	4-0
1120	4-16	1274	4-0
1144	4-16	1275	2-0
1145	4-16	1276	5-0
1146	4-16	1277	3-1
1147	4-16	1278	1-1
1148	4-16	1279	4-1
1149	4-16	1280	4-1
1150	4-16	1281	4-1
1151	4-16	1282	4-1
1152	4-16	1283	4-1
1153	4-16	1284	4-1
1174	4-16	1285	4-1
1175	4-16	1286	4-1
1176	4-16	1287	4-1
1177	4-16	1288	4-1
1178	4-16	1289	4-1
1179	4-16	1290	4-1
1180	4-16	1291	4-1
1181	4-16	1292	4-1
1182	4-16	1293	4-1
1183	4-16	1294	4-1
1201	4-16	1295	4-1
1202	4-16	1296	4-1
1203	4-16	1297	4-1
1204	4-16	1298	4-1
1205	4-16	1299	4-1
1206	4-16	1300	4-1
1207	4-16	1301	4-1
1208/2	4-11	1302	4-1
1209/2	2-17	1303	4-1
1210/2/2	2-09	1304	4-1
1224	4-16	1305	4-1
1225/1	3-18	1306	4-1
1226/2/2	2-09	1307	4-1
1227/2/2	3-15	1308	4-1
1228	4-16	1309	4-1
1229/2/2	4-14	1310	4-1
1230/2	4-10	1311	4-1
1231	4-16	1312	4-1
1232	4-16	1313	4-1
1233	4-16	1314	4-1
1243	4-16	1315	4-1
1244	4-16	1316	4-1
1245	4-16	1317	4-1
1246	4-16	1318	4-1
1247	4-16	1319	4-1
1248	4-16	1320	4-1
1249	4-16	1321	4-1

(65)

Attested

Asstt. Controller  
Deptt. of Public  
Chit Lines, De

1	2	1	2
1322	4-16	1377 min	4-00
1323	4-16	1378 min	1-00
1324	4-16	1387	4-16
1325	4-16	1388	4-16
1326	4-16	1397	4-16
1327	4-16	1402	4-16
1328	4-16	1403	4-16
1329	4-16	1404	4-16
1330	4-16	1405	4-16
1331	4-16	1406	4-16
1332	4-16	1407	4-16
1333	4-16	1412 min	1-16
1334	4-16	1413 min	1-00
1335	4-16	1414 min	1-00
1336	4-16	1415 min	1-10
1337	4-16	1416 min	1-00
1338	4-16	1417 min	2-00
1339	4-16	1418 min	1-00
1340	4-16	1419 min	1-10
1341	4-16	1420 min	1-10
1342	4-16	1421 min	1-00
1343	4-16	1422 min	1-00
1344	4-16	1423 min	1-00
1345	4-16	1424 min	2-08
1346	4-16	1425 min	1-00
1347	4-16	1427 min	2-06
1348	4-16	1428 min	1-06
1349	4-16	1438 min	1-06
1350	4-16	1439	4-16
1351	4-16	1440	4-16
1352	4-16	1441	4-16
1353	4-16	1442 min	4-00
1354	4-16	1444	1-14
1355	4-16	1593 min	3-10
1356	4-16	1949 min	2-10
1357	4-16	1950 min	2-16
1358	4-16	1951 min	2-16
1359	4-16	1954 min	1-00
1360 min	1-16	1955 min	1-00
1361	4-16	1956 min	1-10
1362	4-16	1957 min	1-10
1363 min	2-00	1958 min	1-00
1364 min	1-10	1959 min	1-10
1365 min	1-06	1960 min	1-16
1366 min	1-16	1961	3-05
1367 min	1-06	1962	6-08
1368 min	1-00	1963	4-16
1369 min	3-00	1964	4-16
1370 min	1-16	1965	4-16
1371 min	2-00	1966	4-16
1372 min	1-00	1967	4-07
1373 min	2-00	1968	2-01
1374 min	1-10	1969	4-16
1375 min	2-00	1970	4-16
1376 min	1-00		

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Attested

Asstt. Controller (Admn.)  
Deptt. of Publication  
CH/LSA

1	2	1	2
1971	4-16	2026	4-16
1972	4-16	2027	3-02
1973	4-16	2028	6-10
1974	1-12	2029	4-16
1975	4-04	2030	4-16
1976	4-06	2031	4-16
1977	4-16	2032	4-16
1978	4-16	2033	4-16
1979	4-16	2034	4-16
1980	4-16	2035	4-16
1981	4-16	2036	4-16
1982	4-16	2037	4-16
1983	4-16	2038	4-16
1984	4-16	2039	4-16
1985	4-16	2040	4-16
1986	4-16	2041	4-16
1987	4-16	2042	4-16
1988	4-16	2043	4-16
1989	4-16	2044	4-16
1990	4-16	2045	4-16
1991	4-16	2046	4-16
1992	4-16	2047	4-16
1993	4-16	2048	4-16
1994	4-16	2049	4-16
1995	4-16	2050	4-16
1996	4-16	2051	4-16
1997	4-16	2052	4-16
1998	4-16	2053	4-16
1999	4-16	2054	4-16
2000	4-16	2055	4-16
2001	4-16	2056	4-16
2002	4-16	2057	4-16
2003	4-16	2058	4-16
2004	4-16	2059	4-16
2005	4-16	2060	4-16
2006	4-16	2061	4-16
2007	4-16	2062	1-08
2008	4-16	2063	5-01
2009	4-16	2064	4-16
2010	4-14	2065	4-16
2011	4-09	2066	5-12
2012	4-16	2067	4-16
2013	4-16	2068	4-16
2014	4-16	2069	4-16
2015	4-16	2070	4-16
2016	4-16	2071	4-16
2017	4-16	2072	4-00
2018	4-16	2073	3-03
2019	4-16	2074	
2020	4-16		
2021	4-16		
2022	4-16		
2023	4-16		
2024	4-16		
2025	4-16		
		TOTAL	1604-16
		GRAND TOTAL	2516-06
			4121-02

Attested  
67

Asstt. Controller (Admin)  
Deptt. of Publication  
Civil Lines, Delhi-54

**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/2022-23/ 14492-96

Dated: 9/2/2024

To,

The Deputy Commissioner of Police (South)  
Office of the Deputy Commissioner of Police (South)  
Mayfair garden,  
Hauz Khas, New Delhi- 110016

**Sub: Regarding the Police coordination with Forest officials for encroachment removal program on khasra no. 1978, 1979, 1980, 1981 & 1982 in village Ayanagar.**

Sir,

Please refer to the Notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and No. F.1(29)PA/DCF/95 dated 02.04.1996 and affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the OA no. 58/2013 in the case of Sonya Ghosh Vs GNCTD, khasra no. 1978, 1979, 1980, 1981 & 1982 in village Ayanagar is notified as Reserve Forest under section 4 of Indian Forest Act, 1927 falling in the jurisdiction of South Forest Division, Department of Forests & Wildlife, GNCTD.

Demarcation on ground of said land was completed in the matter of Sonya Ghosh Vs GNCTD before Hon'ble NGT.

As per the direction of Hon'ble NGT dated 15.01.2021, the said land has to be made free from encroachment. In compliance of the order of Hon'ble NGT, Forest Department is conducting a demolition drive on khasra no. 1978, 1979, 1980, 1981 & 1982 in village Ayanagar.

Also, your kind attention is drawn towards order of the Hon'ble High Court of Delhi in CWP no. 4771/93 dated 03.11.1997 which states that "The Junior Engineers and Station House Officers would be personally responsible for any encroachment or unauthorized structures coming in their jurisdiction."

Hence, you are hereby requested to provide suitable no. of Police personnel on 26.02.2024, 27.02.2024 and 28.02.2024 (with 2 companies of Police Force and ladies constables) to carry out the encroachment removal program smoothly. Also, joint survey is scheduled on 21.02.2024.

An early action is solicited.

Yours faithfully,

OL

  
**DCF (South)**  
**South Forest Division**

**Copy to:**

1. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
2. The Station House Officer, Police Station- Fatehpur Beri, for kind information and necessary action.
3. BSES, Substation Building, Sri Aurobindo Marg, near Red light, Adchini, New Delhi, Delhi 110017, for kind information and has been directed to disconnect existing the electricity connections on khasra no. 1978, 1979, 1980, 1981 & 1982 in village Ayanagar.
4. DRO (South), for kind information and necessary action.

  
**DCF (South)**  
**South Forest Division**



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/2022-23/ 14759-65

Dated: 16/2/2024

**NOTICE**

Whereas, in the matter in O.A no. 58/2013 titled Sonya Ghosh Vs GNCT Delhi in the Hon'ble National Green Tribunal, directions were issued vide order dated 15.01.2021 wherein

*"... There is urgent need to take necessary steps to protect the Ridge by taking necessary steps ... protection by appropriate measures. ... No non-forest activity is permissible in Ridge area ... We direct that the Delhi Government through the Chief Secretary, Delhi ... actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board".*

Whereas, it is identified that Khasra No. 1978, 1979, 1980, 1981, 1982 of village Ayanagar, Tehsil Mehrauli, is notified as Reserve Forest Land as per Notification dated 24.05.1994 and 02.04.1996. This land has been encroached by you which is a violation under section 26 of the Indian Forest Act, 1927 and section 2 of Forest (Conservation) Act, 1980.

And, therefore all encroachers are directed to vacate the Forest land within 3 days beyond which all structure will be demolished and all material found on forest land will be seized as tools of encroachment. The cost of demolition shall be recovered from the encroachers.

**DY. CONSERVATOR OF FORESTS**  
**SOUTH FOREST DIVISION**

To,

All encroachers in khasra no. 1978, 1979, 1980, 1981, 1982 village Ayanagar, Tehsil-Mehrauli.

Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.

o/c

2. The Special Commissioner of Police (Legal Cell), Office of the Commissioner of Police, Delhi Police Headquarters, New PHQ Building, Jai Singh Road, New Delhi 110001, for kind information.
3. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
4. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Station House Officer, Police Station- Fatehpur Beri, for kind information and necessary action.
6. RO (South), for kind information.
7. DRO (AB), for kind information and necessary action.

  
**DY. CONSERVATOR OF FORESTS  
SOUTH FOREST DIVISION**

Report

Today the joint assessment and inspection of Khassa No 1978, 1979, 1980, 1981 and 1982 of Ayanagar village was carried out in the presence of SHO Fatehpur Beri, SDM Mehrauli and Range Officer South Forest Division in presence of Patwari Ayanagar and SI Ayanagar Division. It was assessed that approximately 55 houses are falling in the above said Khassas which are notified Reserve Forest as per 1996 notification. The detailed bifurcation is: 36 houses (complete), 7 houses (complete & locked) and 12 houses (partial). Other temporary tin structures approximately 20 in number are also present. The report is placed before higher authorities for assessment of requirement of police force during encroachment removal exercise as per directions of Hon'ble NGT in O.A. No 63/2024 titled Pritpal Sharma vs MCD & Ors. and District Task Force Meeting held on 02.04.2024.

Report is as per demarcation of Forest Dept.

Pateshinder  
12/04/2024  
RANGE OFFICER

12/4/24  
SI Ashwani Katar  
PS Fatehpur Beri, Delhi

12/04/24  
Patwari Ayanagar

8/04/24  
S/O P.P.B.

1494

BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
APPLICATION NO. 60 OF 2013

IN THE MATTER OF:

SONYA GHOSH

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI &amp; ORS.

...RESPONDENTS

NEXT DATE OF HEARING: 05.04.2019

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RESPONDENT

THROUGH

DATE:  
PLACE: NEW DELHISANJAY DEWAN  
ADVOCATE  
CHAMBER NO. 167, LAWYERS BLOCK-II  
DELHI HIGH COURT  
Mob: 9811036782  
sdadvocate@rediffmail.com



1496

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
IN  
ORIGINAL APPLICATION NO-58 of 2013

IN THE MATTER OF :-

**Sonya Ghosh**

...Applicant

Versus

**Government of NCT of Delhi and Others**

...Respondent

**AFFIDAVIT**

I, Rajeev Verma, aged about 52 years being the Divisional Commissioner cum Principal Secretary, Revenue Department, GNCT of Delhi, do hereby solemnly affirm and declare as under:

1. That, this Hon'ble Tribunal was pleased to issue directions vide order dated 11-03-2019 directing therein that "*revenue department shall give a complete detail with regard to the khasra number; the total area and the date when such allotments were made. It shall also show as to whether proper approval, in accordance to law, for allotments of forest land had been obtained or not. For the aforesaid exercise, we once again grant opportunity to revenue department to prepare complete maps of all the villages, if required, separately. They should also give the requisite detail as mentioned above. It is further made clear that in case of failure to prepare a complete and proper*

1497

*map before the next date, would entail the officials of the revenue department with coercive orders, which would include cost etc. the map, as well as, other details on an affidavit of Principal Secretary, Revenue Department may be filed before three days of the next date of hearing".*

2. That in compliance to the directions of the Hon'ble Tribunal a detailed joint status report on demarcation and handing over of Forest Land as on 29-03-2019 signed by the Deputy Conservator of Forest (South) and District Magistrate (South) is annexed and marked as **ANNEXURE- 1.**
3. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Aya Nagar, Chattarpur, Neb Sarai, Sahoopur, Rajpur khurd, Devli, Asola, Bhati, Maidangarhi, Saidulajab, Satbari, Jaunapur, Dera Mandi, Tughalakabad, Pul Pehlad Pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly).**
4. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue

1498

dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

5. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

6. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
7. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:

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- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.
  - ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
  - iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.
8. That, the affidavit as directed by this Hon'ble Tribunal is being submitted before this Hon'ble Tribunal for kind consideration and undersigned assures that the orders passed by this Hon'ble Tribunal shall be complied timely in future.

  
DEPONENT

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**VERIFICATION:**

I, the deponent above-named, do hereby solemnly affirm and declare that the contents of the present affidavit are true and correct to the best of my knowledge and belief and are based upon the documents available in the Department and nothing material has been concealed there from.

Verified at New Delhi on this \_\_\_\_\_ day of April, 2019.



**DEPONENT**

150)

JOINT STATUS REPORT

1. That, this is in support to affidavit and in compliance of directions issued by this Hon'ble Tribunal vide order dated 11-03-2019. The following is submitted before this Hon'ble Tribunal.

**Status of Demarcation and handing over of Forest Land as on 29-03-2019:-**

S.No	Title	Area (Bigha-Biswa)	Remarks
1	Total area of Ridge/Forest land in Southern Ridge	71310-18	
2	Total area demarcated with TSM	70941-02	Area notified excess than available in the Revenue Record :- <b>369-16</b> Bigha- Biswa i. Tughlakabad:- 294-10 Bigha-Biswa. ii. Pul Pehladpur:- 0-05 Biswa. iii. Rajokari:- 5-0 Bigha- Biswa. iv. Rangpuri:- 15-01 Bigha- Biswa. v. Mahipalpur:- 55-00 Bigha- Biswa.
3	Total area of Forest land handed over to the Forest Department	65453-04	<b>5487-18</b> Bigha - Biswa area not handed over as explained below:- i. <b>189-10</b> Bigha-Biswa area under stay in Court Cases. ii. <b>1995-13</b> Bigha-Biswa area under <i>Tattima</i> proceedings in the Court of RA/SDM.

1502-

			iii. The cases to be settled by the Forest Settlement Officer/ ADM:- a. <b>245-04</b> Bigha - Biswa private area notified. b. Area allotted to the Govt. Depts:- <b>3057-11</b> Bigha-Biswa.
<b>4</b>	The area under stay in court cases	<b>1369-11</b>	The list of Court cases is enclosed as annexure <b>R5</b> .
	a. Stay after area handed over to the Forest Department	<b>1180-01</b>	--
	b. Stay prior to handing over	<b>189-10</b>	--
<b>5</b>	Area under Min khasra nos. where <i>Tattima</i> proceedings initiated in the RA/SDM Court. (Hence not handed over).	<b>1995-13</b>	The list of Min Khasra nos. is enclosed as annexure <b>R6</b> .
<b>6</b>	The cases to be settled by Forest Settlement Officer/ ADM:	<b>3672-04</b>	--
	a. The private area notified as Forest land.	<b>245-04</b>	The list of Khasra nos. is annexed as annexure <b>R7</b> .
	b. The area notified in excess than area available in the Revenue Record	<b>369-16</b>	The list of Khasra nos. is enclosed as annexure <b>R8</b> .
	c. Area	<b>3057-04</b>	The complete list of

1503

	allotted to the Govt. agencies		allotments to the Government departments/agencies has been prepared with the details of khasra numbers, area, date of allotment and the same is annexed and marked as <b>ANNEXURE-3</b> .
7	Boundary wall constructed	i. Boundary wall length: - <b>11196</b> Meters. ii. Fencing: - <b>1500</b> Meters.	The village wise detail is enclosed as annexure R9.
8	No. of pillar fixed	3794	The village wise details is enclosed as annexure R9.
9	No. of Geo-Coordinates on the Map	12573	The village wise details is enclosed as annexure R9.
10	Total area under encroachment	<b>4684-17</b>	i. Village wise list of encroachments are enclosed as annexure <b>R10 to R26</b> ii. <b>2368-07 Bigha-Biswa</b> Encroachment removed. The lists of khasra nos. from which encroachment removed are enclosed as annexure <b>R27</b> iii. The lists of encroachments are forwarded to the Special Task Force (STF) under Chairmanship of Vice-Chairman D.D.A for

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			<p>immediate action and arrangement of necessary Police Force.</p> <p>iv. The religious structures under encroachment are referred to the Religious Committee, Delhi for necessary action.</p>
--	--	--	--

1. That, the Revenue department and Forest department have conducted joint survey and subsequently with the help of TSM surveyor prepared the TSM survey maps for 19 villages viz. Asola, Bhati, Chattarpur, Aya Nagar, Maidangarhi, Satbari, Sahoopur, Saidulajab, Neb Sarai, Jaunapur, Dera Mandi, Devli, Rajpur khrud, Tughalakabd, Pul pehlad pur, Rajokri, Rangpuri, Ghitorni and Mahipalpur. Duly signed Maps by the concerned revenue officials have been handed over to Forest Department. Copies of the said 19 maps along with a consolidated map are marked and annexed as **ANNEXURE-2 (Colly)**.
2. That the Revenue Department while preparing the maps have shown separately in different colours the exact status of land. The encroachment free Forest land has been shown in green colour. The land where *Tatima* is not available is shown in green colour with blue dots. The encroachment on the Forest land has been shown in brown colour strips and lands allotted to the Govt. Departments have been shown in the pattern of stars on the green colour.

1535

3. That, the complete list of allotments has been prepared with the details of khasra numbers, area, date of allotment and the department/agency to which the allotment were made. The list of allotments is annexed and marked as **ANNEXURE-3**. It was found that these allotments post 1994 notification have been made without proper approval in accordance to Law. An inquiry has been ordered with the following terms of reference :

- i. Circumstances in which these allotments have been made without obtaining proper approval in accordance with law;
- ii. Identifying the officers/ officials responsible for above lapse;
- iii. Suggesting further course of action to prevent any such lapse;
- iv. Ascertaining the present status of use of these allotted land parcels and identifying the steps, if any, that may be taken to meet the requirement of law post facto.

Copy of the Order in this regard is at **ANNEXURE-4**.

4. It is further submitted that in cases of land where *Tatima* is not available, the concerned SDMs/RAs have already initiated the process to complete the work.
5. Further, the following directions have been issued to ensure that such deviations/violations of law do not take place in future:
- i. Deputy Commissioners of Revenue Districts shall ensure that khasra numbers of all notified forest lands are entered in Revenue records immediately.

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- ii. A mandatory reference shall be made to Dy. Conservator of forest concerned with a copy to Principal Chief Conservator of Forest before forwarding any proposal of allotment to check that the proposed land does not fall in notified forest lands. Director (Panchayat) shall not process any case of allotment of Gram Sabha Land unless a certificate that the land does not fall in notified forest area is received from Deputy Commissioners concerned.
- iii. No mutation of forest land shall be effected. If any application is received in this regard, the Dy. Conservator of Forest shall also be informed with a copy to Principal Chief Conservator of Forest, however, the mutation of forest land shall not be carried out, if any mutation of forest land is done, Tehsildar concerned shall be personally held responsible and disciplinary action shall be taken against her/him as per rules.

  
DM (South)  
DCF (South)

R 7

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FOREST AREA LIST AAYA NAGAR					
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
1	777	4-10	0-16	0-16	Unauthorized colony
2	779	2-19	2-19	1-13	Unauthorized colony
3	781	2-16	2-16	2-16	Unauthorized colony
4	782	6-8	6-8	1-19	Unauthorized colony
5	805	4-16	4-16	0-19	Unauthorized colony
6	843	4-16	4-16	0-12	Unauthorized colony
7	848	4-16	4-16	0-14	Unauthorized colony
8	879	4-16	4-16	0-13	Unauthorized colony
9	886	4-16	4-16	0-08	Unauthorized colony
10	919	4-16	4-16	0-08	Unauthorized colony
11	204	4-16	4-12	4-12	Unauthorized colony
12					
13					
14	206	4-12	4-12	4-12	Unauthorized colony
15	207	2-14	2-14	2-14	Unauthorized colony
16	1354	4-16	4-16	0-08	Unauthorized colony
17	1358	4-16	4-16	1-02	Peer Mazar
18	1359	4-16	4-16	1-16	Peer Mazar
19	1360	4-16	1-16	0-14	Unauthorized colony
20	1361	4-16	4-16	1-07	Unauthorized colony
21	1362	4-16	4-16	0-08	Unauthorized colony
22	1365	4-16	1-6	0-07	Unauthorized colony
23	1366	4-16	1-16	1-00	Unauthorized colony
24	1367	4-16	1-6	1-04	Unauthorized colony
25	1368	4-16	1-0	1-00	Unauthorized colony
26	1369	4-16	3-0	2-17	Unauthorized colony
27	1371	4-16	2-0	0-12	Unauthorized colony
28	1376	4-16	1-0	0-12	Unauthorized colony
29	1377	4-16	4-0	2-14	Unauthorized colony
30	1397	4-16	4-16	0-04	Unauthorized colony

1432

FOREST AREA LIST AAYA NAGAR					
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachments As Per Site	Status as Per Site
31	1402	4-16	4-16	2-00	Unauthorized colony
32	1403	4-16	4-16	2-04	Unauthorized colony
33	1404	4-16	4-16	0-06	Unauthorized colony
34	1407	4-16	4-16	0-14	Unauthorized colony
35	1412	4-16	1-16	0-11	Unauthorized colony
36	1413	4-16	1-0	0-04	Unauthorized colony
37	1414	4-16	1-0	0-04	Unauthorized colony
38	1415	4-16	1-10	0-15	Unauthorized colony
39	1417	4-16	2-0	1-00	Unauthorized colony
40	1418	4-16	1-0	1-00	Unauthorized colony
41	1419	4-16	1-10	0-09	Unauthorized colony
42	1420	4-16	1-10	0-04	Unauthorized colony
43	1421	4-16	1-0	0-14	Unauthorized colony
44	1422	4-16	1-0	4-16	Unauthorized colony
45	1423	4-16	1-0	4-16	Unauthorized colony
46	1424	4-16	2-8	2-04	Unauthorized colony
47	1425	4-16	1-0	0-05	Unauthorized colony
48	1427	4-16	2-6	4-16	Unauthorized colony
49	1428	4-16	1-6	4-16	Unauthorized colony
50	1438	4-16	1-6	0-14	Unauthorized colony
51	1440	4-16	4-16	2-00	Unauthorized colony
52	1444	1-14	1-14	1-04	Unauthorized colony
53	1949	4-16	2-10	0-06	Unauthorized colony
54	1954	4-16	1-0	0-03	Unauthorized colony
55	1955	4-16	1-0	0-06	Unauthorized colony
56	1956	4-16	1-10	0-16	Unauthorized colony
57	1957	4-16	1-10	1-04	Unauthorized colony
58	1961	3-5	3-5	0-05	Unauthorized colony

1432

FOREST AREA LIST AAYA NAGAR					
S.No.	Khasra No	Area	Area of the Consolidated forest land	Encroachment As Per Site	Status as Per Site
59	1978	4-16	4-16	1-16	Unauthorized colony
60	1979	4-16	4-16	2-05	Unauthorized colony
61	1980	4-16	4-16	1-09	Unauthorized colony
62	1981	4-16	4-16	0-14	Unauthorized colony
Total				172-00	



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/2022-23/15220-27

Dated: 27.02.2024

**NOTICE**

Whereas, in the matter in O.A no. 58/2013 titled Sonya Ghosh Vs GNCT Delhi in the Hon'ble National Green Tribunal, directions were issued vide order dated 15.01.2021 wherein

*"... There is urgent need to take necessary steps to protect the Ridge by taking necessary steps ... protection by appropriate measures. ... No non-forest activity is permissible in Ridge area ... We direct that the Delhi Government through the Chief Secretary, Delhi ... actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action plan for removing the encroachments be ensured within next three months. Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board".*

Whereas, it is identified that Khasra No. 1978, 1979, 1980, 1981, 1982 of village Ayanagar, Tehsil Mehrauli, is notified as Reserve Forest Land as per Notification dated 24.05.1994 and 02.04.1996. This land has been encroached by you which is a violation under section 26 of the Indian Forest Act, 1927 and section 2 of Forest (Conservation) Act, 1980.

And, therefore all encroachers are directed to vacate the Forest land till Morning of 28.02.2024, beyond which all structure will be demolished and all material found on forest land will be seized as tools of encroachment. The cost of demolition shall be recovered from the encroachers.

*Bakshinder*  
*27/02/2024*

**RANGE OFFICER**  
**SOUTH FOREST DIVISION**

To,

All encroachers in khasra no. 1978, 1979, 1980, 1981, 1982 village Ayanagar, Tehsil-Mehrauli.

*o/c*

## Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Special Commissioner of Police (Legal Cell), Office of the Commissioner of Police, Delhi Police Headquarters, New PHQ Building, Jai Singh Road, New Delhi 110001, for kind information.
3. The District Magistrate, South District, MB Road Saket, New Delhi-110017, for kind information.
4. The Deputy Conservator of Forests (P&M), Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A –Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
5. The Station House Officer, Police Station- Fatehpur Beri, for kind information and necessary action.
6. RO (South), for kind information.
7. DRO (AB), for kind information and necessary action.

*Bakshinder*  
27/02/2024

**RANGE OFFICER  
SOUTH FOREST DIVISION**



OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)  
GOVT. OF NCT OF DELHI.  
OLD TEHSIL BUILDING, MEHRAULI, NEW DELHI-110030  
E-mail: [sdmmehrauli.delhi@nic.in](mailto:sdmmehrauli.delhi@nic.in), Contact No.011-26641772

No./F/TEH/MEH/2022/1946-49

Dated: 20/03/2024

To,

Deputy Conservator of Forest,  
South Forest Division,  
Department of Forest and Wildlife,  
Near Dr. Karni Singh Shooting Range,  
Tughlakabad, New Delhi-110044.

**Sub: -NGT matter, .O.A. No. 63/2024 titled Pritpal Sharma Vs Municipal Corporation & Ors.**

With reference to the above mentioned subject, it is to inform you that one bore well of House No. G-1/2038, Village Aya Nagar was sealed on 13/4/23. The land where room is situated is falls in Khasra No. 1978, Village Aya Nagar. As per the land record, the ownership of the land of Khasra No. is 1978, lies with Forest Land. (copy of report of Patwari & Khatauni are enclosed herewith as Annexure-A)

Further, while inspection of the subject land, it is found that the demolition notice of the Forest Department has been issued to the property where the bore well was sealed. It has also been seen around debris of demolished houses. The property in the question is claiming by the Forest Department. The copy of the notice of the Forest Department, is enclosed herewith as Annexure-B.

In view of the above, the illegal bore well is situated on the land of the Forest Department and this matter is also sub judiced before the NGT, therefore, it is requested to take necessary action against the illegal bore well which is situated on the encroached land of Forest Department.

This issues with the approval of the DM (South).

*Mahima*  
*20.03.2024*  
MAHIMA MADAN (IAS)  
SDM (MEHRAULI)  
District (South)



Encl.-

Annexure-A: The copy of Report of Patwari & Khatauni.

Annexure-B: The copy of the notice of the Forest Department.

Copy for Information and necessary action to :-

1. The District Magistrate (South), M.B. Road, Saket, New Delhi-110068.
2. The Member Secretary, Delhi Pollution Control Committee, 5<sup>th</sup> Floor, ISBT Building Complex, Kashmiri Gate, Delhi.
3. The Superintending Engineer (South), DJB, Jal Sadan, Lajpat Nagar, New Delhi.

Reminder -II  
Urgent Hon'ble NGT Matter



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/2022-23/16043-46

Dated: 21/3/24

To,

The District Magistrate (South)  
Office of the District Magistrate (South)  
MB Road, Saket  
New Delhi - 110017.

Sub: Regarding encroachment removal program on forest land comprising of khasra no. 1978 in village Ayanagar involved in Court matter in Hon'ble NGT in O.A no. 63/2024 titled as Pritpal Sharma vs Municipal Corporation and ors.

Ref: No./F/THE/MEH/2022/1946-49 dated 20.03.2024

Sir,

As per the SDM (Mehrauli) letter dated 20.03.2024 received in this office in which it is mentioned that an illegal bore well was sealed in House no. G-1/2038, Village Ayanagar on 13.04.2023.

Also, as per this letter House no. G-1/2038, Village Ayanagar falls oin khasra no. 1978 in village Ayanagar which is Notified Forest land as per Notification 1994 and 1996.

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, that encroachment on forest land should be removed by a joint exercise of Forest and Revenue Department with the assistance of Police Force.

Hence, khasra no. 1978 in village Ayanagr can be taken for encroachment removal through District Task Force chaired by DM (South). Alongwith khasra no. 1978, there are some other khasra nos. like 1979, 1980, 1981 and 1982 belongs to Forest Department which are encroached. These khasras may also be taken up for encroachment removal program.

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Besides, this all the necessary arrangement required for smooth demolition activity to be carried out will be provided by Forest Department.

The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,

  
DCF (South)  
South Forest Division

Copy to:

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and for kind information and request to direct concerned Revenue field staff to be present on ground on the date of demolition with Forest Officials.

  
DCF (South)  
South Forest Division

Urgent Hon'ble NGT Matter

**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/2022-23/ 117 - 20

Dated: 03/04/24

To,

The Sub-divisional magistrate (Mehrauli),  
Old Tehsil Building, Mehrauli,  
New Delhi-110030

**Sub:** Regarding encroachment removal program on forest land comprising of khasra no. 1978 in village Ayanagar involved in Court matter in Hon'ble NGT in O.A no. 63/2024 titled as Pritpal Sharma vs Municipal Corporation and ors.

**Ref:** No./F/THE/MEH/2022/1946-49 dated 20.03.2024

Sir,

As per the minutes of meeting held under the chairmanship of DM (South)/Chairman DTF on 02.04.2024 and SDM (Mehrauli) letter dated 20.03.2024 received in this office in which it is mentioned that an illegal bore well was sealed in House no. G-1/2038, Village Ayanagar on 13.04.2023.

Also, as per this letter House no. G-1/2038, Village Ayanagar falls oin khasra no. 1978 in village Ayanagar which is Notified Forest land as per Notification 1994 and 1996.

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, that encroachment on forest land should be removed by a joint exercise of Forest and Revenue Department with the assistance of Police Force.

Hence, khasra no. 1978 in village Ayanagr can be taken for encroachment removal through District Task Force chaired by DM (South). Along with khasra no. 1978, there are some other khasra nos. like 1979, 1980, 1981 and 1982 belongs to Forest Department which are encroached. These khasras may also be taken up for encroachment removal program.

During the meeting DM (South) has directed Forest Department to fix a schedule within three days to inspect these khasra nos. for encroachment removal plan.

Hence, you are hereby requested that joint inspection has been scheduled on 08.04.2024 at 10.00 am in Ayanagar. The meeting point will be Arjangarh Metro Station.

The contact no. of Range Officer for liasioning is 70875 01591.

Yours faithfully,

  
**DCF (South)**  
**South Forest Division**

**Copy to:**

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The District Magistrate (South), Office of the District Magistrate (South), MB Road, Saket, New Delhi - 110017, for kind information.

  
**DCF (South)**  
**South Forest Division**

Urgent Court Matter

**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 66/DCF(S)/Land/Misc./2022-23/4381-85

Dated: 02/09/24

To,

The District Magistrate (South)  
 Office of the District Magistrate (South)  
 MB Road, Saket  
 New Delhi – 110017.

**Sub: Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.**

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.

Execution of the action plan will be primarily under the Chief Secretary Delhi, who is also the Chairman of the Ridge Management Board.

17. We direct constitution of an Oversight Committee (OC) to be headed by DG Forest, MoEF&CC, Government of India with the Secretaries Revenue and Forest, Delhi Govt., the PCCF, Delhi, the concerned Deputy Commissioners, Delhi and the nominees of Police Commissioner, Delhi and the Forest Survey of India, Dehradun as members. Main function of the OC will be to oversee progress with regard to the removal of encroachments from the Ridge, its protection by way of fencing/boundary wall and preparation of management plan for its restitution. The Committee will be free to co-opt any other authorities/Experts. The Nodal agency will be the PCCF, Delhi for coordination and compliance. First meeting of the Committee may be held within one month and thereafter review may be undertaken periodically preferably at least once in a month till the action plan is executed.”

**List of forest land to be scheduled through DTF for encroachment removal**

SL. No.	Khasra No.	Forest Area as per records		Encroached Area as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi		Type of encroachment as per affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi
		Bigha	Biswa	Bigha	Biswa	
<b>Village - Ayanagar</b>						
1.	843	4	16	0	12	Unauthorized Colony
2.	848	4	16	0	14	Unauthorized Colony
3.	886	4	16	0	8	Unauthorized Colony
4.	1358	4	16	1	2	Peer Mazar
5.	1359	4	16	1	16	Peer Mazar
6.	1360	1	16	0	14	Unauthorized Colony
7.	1369/2	3	0	2	17	Unauthorized Colony
8.	1371/2	2	0	0	12	Unauthorized Colony
9.	1376/2	1	0	0	12	Unauthorized

						Colony
10.	1377	4	0	2	14	Unauthorized Colony
11.	1397	4	16	0	4	Unauthorized Colony
12.	1403	4	16	2	4	Unauthorized Colony
13.	1414/1	1	0	0	4	Unauthorized Colony
14.	1423/2	1	0	4	16	Unauthorized Colony
15.	1427	2	6	4	16	Unauthorized Colony
16.	1440	4	16	2	0	Unauthorized Colony
17.	1444	1	4	1	4	Unauthorized Colony
18.	1978	4	16	1	16	Unauthorized Colony
19.	1979	4	16	2	5	Unauthorized Colony
20.	1980	4	16	1	9	Unauthorized Colony
21.	1981	4	16	0	14	Unauthorized Colony
<b>Total</b>		<b>74</b>	<b>18</b>	<b>33</b>	<b>13</b>	
<b>Village - Jaunapur</b>						
22.	67//12/1	1	9	1	9	Unauthorized Colony (Bhim Basti)
23.	78//11	4	16	0	9	Farm House Encroachment
24.	78//20	4	16	0	14	Farm House Encroachment
25.	78//21	4	16	0	15	Farm House Encroachment
<b>Total</b>		<b>15</b>	<b>7</b>	<b>3</b>	<b>7</b>	
<b>Village - Nebsarai</b>						
26.	26	6	8	6	8	Unauthorized Colony
27.	27	6	18	2	12	Unauthorized Colony
28.	28	4	16	4	16	Unauthorized Colony
29.	29	2	17	2	17	Unauthorized Colony
30.	30	5	0	5	0	Unauthorized Colony
31.	31	3	5	3	5	Unauthorized Colony
32.	135	4	16	4	16	Unauthorized

						Colony
<b>Total</b>		<b>34</b>	<b>0</b>	<b>28</b>	<b>14</b>	
<b>Village - Bhatti</b>						
33.	1333	5	2	5	2	Farm House Encroachment
34.	1555	0	9	0	9	Uday Agarwal Farm Encroachment
<b>Total</b>		<b>5</b>	<b>11</b>	<b>5</b>	<b>11</b>	
<b>Village - Dera Mandi</b>						
35.	25//5	4	8	2	15	Farm House Encroachment
36.	25//6	4	12	4	12	Farm House Encroachment
<b>Total</b>		<b>10</b>	<b>0</b>	<b>7</b>	<b>7</b>	
<b>Village - Saidulajaib</b>						
37.	209	19	0	5	11	Unauthorized Colony
<b>Total</b>		<b>19</b>	<b>0</b>	<b>5</b>	<b>11</b>	
<b>Village - Chattarpur</b>						
38.	139	4	16	4	16	Unauthorized Colony
39.	140	4	16	2	10	Unauthorized Colony
40.	204	6	12	2	7	Unauthorized Colony
41.	205	5	6	0	14	Unauthorized Colony
<b>Total</b>		<b>21</b>	<b>10</b>	<b>10</b>	<b>7</b>	
<b>Village - Satbari</b>						
42.	1076	5	9	5	9	Unauthorized Colony
43.	1080	11	11	11	11	Unauthorized Colony
45.	1092	1	10	1	10	Unauthorized Colony
46.	1099	120	0	2	0	Unauthorized Colony
<b>Total</b>		<b>138</b>	<b>10</b>	<b>20</b>	<b>10</b>	
<b>Grand Total</b>		<b>318</b>	<b>6</b>	<b>116</b>	<b>0</b>	

The above mentioned khasra nos. fall under Notification 1996 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Approximately, an area of 9.6 ha is identified for encroachment removal through DTF.

Also, special directions have been given in 135<sup>th</sup> STF meeting held on 19.07.2024 for taking up encroachment removal drive for khasra nos. 1076 & 1080 in village Satbari which are forest land as per order 1987 and encroachment as mentioned in affidavit filed by Divisional Commissioner before Hon'ble NGT on 05.04.2019 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi. Also, adjacent to kh. nos. 1076 & 1080 in village Satbari there are kh. nos. 1091, 1092 & 1099 which are forest land as per order 1987 may be taken up for encroachment removal drive through DTF.

Hence, above mentioned khasra nos. may be taken up for encroachment removal plan through District Task Force chaired by DM (South) at the earliest to ensure seamless execution of encroachment removal drive. The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,

  
**DCF (South)**  
**South Forest Division**

**Copy to:**

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.

  
**DCF (South)**  
**South Forest Division**

Reminder - I  
Urgent Court Matter



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 04/DCF(S)/Land/DTF/2024-25/ 5870-74

Dated: 28/10/24

To,

The District Magistrate (South)  
Office of the District Magistrate (South)  
MB Road, Saket  
New Delhi – 110017.

**Sub:** Regarding encroachment removal program on forest land to be scheduled by DTF in South District as per the direction received during last meeting of Oversight Committee.

Sir,

As per the directions received during the last meeting of oversight committee under the Chairmanship of DG (Forests) & SS, following khasras have been identified in Southern Ridge are identified for encroachment removal program to be taken up by District Task Force chaired by DM (South).

As directed vide Judgment made by Hon'ble NGT in O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi on 15.01.2021 and directions given to the Department of Forests & Wildlife, Govt. of NCT of Delhi in various Oversight Committee meeting that in compliance of Hon'ble NGT order encroachment removal through DTF has to be scheduled. The Hon'ble NGT order dated 15.01.2021 states that " 16. In view of above, we direct that the Delhi Government through the Chief Secretary, Delhi to ensure that requisite Notification under Section 20 of the Indian Forest Act, 1927 is issued within three months in respect of the area about which there is no controversy. Further actions to be taken by the Delhi Government may include suitable protection by fencing/wall and vigilance. Identification of the remaining area and action 10 plan for removing the encroachments be ensured within next three months.

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Hence, above mentioned khasra nos. may be taken up for encroachment removal plan through District Task Force chaired by DM (South) at the earliest to ensure seamless execution of encroachment removal drive. The matter may be taken up at utmost priority in compliance of the various orders of Hon'ble NGT and Hon'ble High Court of Delhi.

Yours faithfully,

  
DCF (South)  
South Forest Division

**Copy to:**

1. The Additional Principal Chief Conservator of Forests/HOD, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A -Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
3. The Sub-divisional magistrate (Saket), MB Road, Saket, New Delhi-110017, for kind information and necessary action.
4. The Sub-divisional magistrate (Mehrauli), Old Tehsil Building, Mehrauli, New Delhi-110030, for kind information and necessary action.

  
DCF (South)  
South Forest Division



2024:BHC:1538



§-57

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

%

Judgment delivered on: 29.02.2024

+ W.P.(C) 3086/2024

ADARSH ENCLAVE  
RESIDENTS WELFARE ASSOCIATION (REGD)

..... Petitioner

versus

GOVERNMENT OF NCT OF DELHI

..... Respondent

Advocates who appeared in this case:

For the Petitioner : Mr. Sunil Chaudhary and Ms. Preeti Shah, Advocates.

For the Respondent : Ms. Hetu Arora Sethi, ASC for GNCTD.

CORAM:

HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

JUDGMENTTUSHAR RAO GEDELA, J. (ORAL)[ The proceeding has been conducted through Hybrid mode ]CM APPL. 12736/2024 (for exemption)

1. Exemption is allowed, subject to all just exceptions.

2. The application stands disposed of.

W.P.(C) 3086/2024 & CM APPL. 12735/2024 (for interim directions)3. This is a writ petition under Article 226 of the Constitution of India, 1950, *inter alia*, seeking the following reliefs:-



2024:DHC:1638



"a) issue a writ in the nature of prohibition, prohibiting the respondent from taking any action / carry out demolition in the properties of the residents of the petitioner situated in khasra nos. 1383, 1384, 1385 and 1386, khata nos. 232/141, situated in the revenue estate of Village Aya Nagar, New Delhi now known as Adarsh Enclave, Phase-VI, Aya Nagar, New Delhi without following the due process of law;

b) issue a writ in the nature of prohibition, prohibiting the respondent from dispossessing the residents of the Petitioner from their properties/ houses constructed in khasra nos. 1383, 1384, 1385 and 1386, khata nos. 232/141, situated in the revenue estate of Village Aya Nagar, New Delhi now known as Adarsh Enclave, Phase-VI, Aya Nagar, New Delhi, without following the due process of law;

c) issue a writ in the nature of mandamus or direction to the respondent to grant personal hearings to the residents of the petitioner before carrying out any demolition activity further the respondent be directed to conduct proper enquiry and supply the copy of the notice / proceedings / order if any for demolition / vacation of the property to the residents of the petitioner; "

4. Learned counsel appearing for the petitioner submits that though there is no document on record to show the title as of now, however, the members of the petitioner association, have been in possession of their respective constructed portions from almost 12-15 years.

5. Learned counsel also invites attention of this Court to the Electricity bills indicating the dates of energisation of the electric supply of some of the members of the petitioner association, to indicate the various dates from when the petitioners were in possession of that particular parcels of land, on which they are stated to have made constructions.

6. Learned counsel further submits that the petitioner association



2024: DHC: 1658



falls within the khasra Nos. 1383, 1384, 1385 and 1386 and khata No. 232/141 situated in the revenue estate of Village Aya Nagar, New Delhi now known as Adarsh Enclave, Phase-VI, Aya Nagar, New Delhi. He submits that no prior notice for carrying out any demolition was ever issued by the respondent – Forest Department and suddenly, without any notices, the Forest Department had commenced carrying out demolitions of some properties of some of the members of the petitioner association.

7. He further submits that even it would be assumed that the land pertained to the Forest Department, though without admitting to the same, the demolitions could not have been carried out without issuing a basic show cause notice before such action is initiated.

8. He submits that the members of the petitioner association must be protected. He further submits that apart from that, there is no report of demarcation nor the petitioners were ever made participants to the demarcation, if even carried out by the department. As such, without demarcation, the Forest Department claiming/ re-claiming the portions of the aforesaid khasra numbers on the basis that it belongs to the Forest Department, would be violation of law.

9. Issue Notice.

10. Notice is accepted by Ms. Hetu Arora Sethi, learned ASC for GNCTD.

11. Learned ASC vehemently refutes the submissions made by the learned counsel for the petitioner. She submits that contrary to what has been submitted, by way of the notices dated 16.02.2024 and 21.02.2024, the notices have been issued to the members of the petitioner association directing them to vacate the area so as to enable the respondent



2024-DHC: 1636



Department to demolish the properties and re-claim the said khasra numbers.

12. She submits that the said notice was issued in respect of khasra Nos. 1978, 1979, 1980, 1981 and 1982 of Revenue Estate of Village Aya Nagar alone. She submits that so far as the khasra numbers petitioner has referred to in his petition, have not, as of now, been issued notices.

13. She also submits that the said khasra numbers are not Forest Lands, and as such, the Forest Department in any case is not re-claiming the same or nor going to carry out any demolitions.

14. She also submits that there are no title documents showing the rights of the petitioner in respect of the khasra numbers that they are claiming to be a part of.

15. After considering the arguments of the learned counsel for the parties, this Court is of the considered opinion that since the notice pertains only to khasra Nos. 1978, 1979, 1980, 1981 and 1982 of Revenue Estate of Village Aya Nagar read with the admission that so far as khasra Nos. 1383, 1384, 1385 and 1386 and khata No. 232/141 situated in the revenue estate of Village Aya Nagar, New Delhi now known as Adarsh Enclave, Phase-VI, Aya Nagar, New Delhi is concerned, the said land does not belong to the Forest Department, it is *prima facie*, apparent that the question of demolition does not arise.

16. In the considered opinion of this Court, the aforesaid statement should be sufficient to protect the petitioners. However, in case there is any other issue left, the petitioners are at liberty to take appropriate remedies in accordance with law so as to protect their rights.



2024: DHC: 1638



17. Petitioners are at liberty to approach the Deputy Conservator of Forest with a suitable representation with the relevant documents in their possession. The Deputy Conservator of Forest shall consider the same in accordance with law and pass a reasoned order thereon within six weeks of submissions of such representation, if any.
18. With the aforesaid directions, the present petition along with pending application is disposed of.
19. Order *Dasti* under the signatures of Court Master.

FEBRUARY 29, 2024  
*nd*

TUSHAR RAO GEDELA, J

To  
The Deputy Conservator of Forest  
South, Near Dr. Karni Singh Shooting Range,  
Tughlakabad, New Delhi-110044

**Sub: Representation regarding not to demolish old existing houses constructed as per demarcation done by forest department around 15 years ago which are part of Adarsh Enclave Coloney, Aya Nagar Village, Delhi-110047**

Respected Sir,

It is humbly submitted for kind perusal

1. That the affected party under the influence of the aforesaid notice is being represented by the Adarsh Enclave Residents Welfare Association Registered under the Societies Rerestarted Act, 1860 since.
2. That the people who have been notified are settled on the private land according to the demarcation carried out 2008 by the forest department and revenue department situated at Khasra no. 1383, 1384, 1385, and 1386 are in possession of the said land since 13-14 years, however now the forest department has carried another demarcation adopting a new method and the land is to be falling in the area of the residents belongs to khasras numbers as 1978, 1979, 1980, 1981, and 1982.
3. That recent notices have been issued and some demolition was also carried out with the intention to claim land at Aya Nagar by the department of forest as per the claimed new method of demarcation.
4. That the Petitioner association is the Resident's welfare association of the area pertaining to which the above stated action has been carried out by the department and wishes to place on record important facts pertaining to the matter through the present representation.
5. That it is submitted that department of forest had carried out several demarcations after the notification of 1996 pursuant to which the department had floated tenders and constructed boundary walls covering



its land upon expenditure of public and hence the forest department and the residents were in settled possession as per demarcation carried out by the department of revenue and handed over to the forest department in 2008.

6. That since the demarcation were carried out within a span of more than 15 years and no objection was raised over the said demarcations in the interim period and hence these demarcations had become final and absolute in law binding on the forest department and above.

7. That at the time when the previous demarcation was carried out and possession taken over the forest department with the assistance of all concerned departments, It had demolished several private properties and the forest department had obtained its possession after which the final boundary wall was constructed which remains so even as on date.

8. There is no mistake or fault on the part of the residents who have constructed their houses only after the forest department had duly occupied and bounded its entire land and demolishing the houses of the residents with the support of the prosecuting machinery is completely against the principle of natural justice which goes against the interest and rights of the helpless residents who are at the mercy of no one.

9. That the new demarcation upon the demolitions are intended by the forest department is itself contradictory as the TSM method used now overtakes the previous demarcations upon which the forest department had obtained possession of its allocated land and is unilaterally as well as arbitrary in nature

10. That as per the new demarcation carried out by the TSM method the land belonging to its residents as per the forest department itself falls within the already earlier bounded land by the forest department and the area claimed versus the area occupied by the forest department is in actuality the same. On the contrary the forest department has carried plantation on the area under encroachment by the forest department which can be continued to be kept in its possession.

11. That no purpose would be served by demolishing the houses of the

residents as the forest department has neither vacated the adjacent private land in its occupation, nor the houses demolished would be relocated on the said land as the forest department has already carried the plantation on the said land and also bounded the same by stones and mortar.

12. That since the forest department is in occupation of proportionate area no purpose would be served by demolishing the houses of the residents which are in existence for the last more than 15 years and the matter can be easily resolved by the forest department by continuing the occupation of the equivalent land in its possession and in the alternative the houses of the residents be left untouched.

13. That this Hon'ble office has the power and the authority to decide the matter in view of the order dated 29/02/2024 passed by the Hon'ble High Court of Delhi in Writ Petition (C) 3086/2024 in Adarsh Enclave Residents Welfare Association Vs. Government of NCT of Delhi.

14. That another point of consideration for the kind information of the office is that since Aya Nagar is a bordering village the mustil points that are taken as reference points for the purpose of accurate demarcation are difficult to point out even through the TSM method as the bordering villages are affected by the state boundaries which can vary under different circumstances.

**In the light of the facts and circumstances this office is respectfully prayed**

a) To consider the demarcation carried out by the revenue department and the possession obtained by the forest department in pursuance of previous demarcations about 15 years ago as final and binding on all.

b) To consider the **settled possession** of the residents and the Forest Department as on date as final and not carry out demolitions as per the new demarcation report which is contradictory and against the residents in view of their long standing settled possession.

c) That pass any further order in favor of the residents and in the alternative grant an opportunity to approach any other forum to resolve the issue faced by the residents.

d) in the alternate circumstances, to consider the private land falling in the possession of the forest department as per new demarcation of forest land, and equivalent forest land in possession of residents as settled/exchanged for future purpose

Aman  
05/04/2024  
RWA Vice President

Sharon  
Advisor - of RWA  
Ayaxlagar

3764

Annexure - H

Annexure - I 487/6  
135/c 286/c 69

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS  
SOUTH FOREST DIVISION  
NEAR DR. KARNI SINGH SHOOTING RANGE  
TUGHLAKABAD, NEW DELHI - 110044

F.No. 150/DCF(S)/Legal/23-24/ 947-48

Date: 26/05/2025

In the matter of:

W.P. (C) 3086/2024,  
'ADARSH ENCLAVE RESIDENTS WELFARE ASSOCIATION.  
VS.  
GOVERNMENT OF NCT OF DELHI & ORS.'

In compliance with the directions of the Hon'ble High Court of Delhi.

SPEAKING ORDER

In accordance with the directions of the Hon'ble Delhi High Court, in the matter named & styled as "Adarsh Enclave Residents Welfare Association Vs. Government of NCT of Delhi & Ors, W.P. (C) 3086/2024, order dated 29.02.2024", the Petitioner welfare association filed a Representation before the undersigned's office 05.04.2024.

That thereafter notice was sent and the matter was scheduled for hearing on 05.04.2024. On the specified date, the Petitioner, along with their counsel, appeared before the undersigned. Following the hearing, the petitioner was directed to produce all the records and provide all the documents with respect to the subject land to the undersigned before the next date of hearing and a complete and proper representation before the next date of hearing. That the petitioner neither filed the complete representation nor produce all the records before the office of the undersigned.

That after waiting for long, a notice dated 21.03.2025 was issued from the office of the undersigned vide which the petitioner was directed to appear before the undersigned on 02.04.2025 at 1:00 PM with all the documents and records with respect to the subject land.

134/✓

On the said date i.e., 02.04.2025, the petitioner had appeared and sought some time to file the documents. Consequently, Last and final opportunity to file the documents were given and on 11.04.2025 at 2:00 PM the petitioners appeared again explained all the facts of the case but failed to file any documents, in the interest of justice one more opportunity was given to the petitioners to file the documents. On 28.04.2025 a representation was received in the office of Dy. Conservator of Forests (South).

**THE CLAIM OF THE PETITIONER:**

The applicant through present representation are seeking cancellation of notice bearing no.F.No. 65/DCF(S)/Land/Aya Nagar/2022-23/15220-27 dated 27.02.2024 & consequent actions thereupon, since the due process has not been followed issued by this office and issuing directions to all concerned not to cause any kind of harm to the properties/houses of the Applicants.

It is averred that the Petitioner built their respective houses and had been residing along with their families since decades and have various proofs of possession like Aadhar Card, Election ID Card, Electricity Bill etc., to show continuous and uninterrupted possession of the case property from last more than 2 decades.

**FINDINGS OF THE CASE:**

The submitted representation by the Petitioner to the undersigned office appears to be false and lacks merit. The accompanying documents fail to adequately substantiate the petitioner's claim of ownership. None of parties are able to provide any registered document in order to claim their ownership rights over the notified forest land.

It is further noted that though the Petitioner have also pleaded ownership by way of adverse possession on the ground that they have been in possession of the case property for more than 2 decades, however, the same plea cannot be accepted over the encroached government land. Further, as per the Revenue records, the land in question are identified as Gaon Shaba land, indicating that it is not rightfully owned by the petitioner.

133/2

Further the electricity connection is barely of any relevance to the facts of this particular case. However, the same does not confer any right in favour of the plaintiff. Hon'ble High Court of Delhi in judgment bearing no. W.P.(C) 6569/2018 & CM APPL. 25073/2018 titled: **Ved Pal Versus Lt. Governor & Ors**, directed as under:

*"13. The petitioner has annexed an electricity bill for the year 2014, which is in his name. He contends that the said electricity bill shows the billing address as "519 G/F Road No-0 Ghitorni N. near Suri Farm New Delhi 110030". The address mentioned in the electricity bill does not mention the Khasra number as that of the land in question. Even if it is assumed that the annexed bill is in relation to the land in question, the same does not confer any right in favour of the petitioner."*

Further the land in question proposed as Reserved Forest and an intention under section 4 of the Indian Forest Act, 1927 vide notification dated 24.05.1994 has already been done. And as per Hon'ble Supreme Court order FC Act applies on section 4 land also.

Moreover statutory bar in terms of section 5 of the Indian Forest Act, 1927 and no right shall be acquired to or over the land comprised in the notification under section 4 of the Indian Forest Act 1927 except by succession or under a grant or contract in writing executed or entered into by or on behalf of the government by the competent person.

Further the in accordance with the directions issued by Hon'ble National Green Tribunal, in the case of Sonya Ghose vs GNCTD & Ors, The Divisional Commissioner, filed a detailed affidavit in which the Khasra i.e 1978,1979,1980,1981 and 1982 of village Aya Nagar is mentioned which belongs to the forest department and several directions are/were also issued to reserve the above mentioned Khasra's of the village for the forest department.

Further petitioner claims that there is error in 2019 demarcation which was done under the direction of Hon'ble National Green Tribunal by the revenue department. It is pertinent to mention Department of Forest and Wildlife/ DCF is not a competent authority to carry out any re-demarcation. In view of the above the petitioners are of the liberty to approach the competent authority for their prayer of re-demarcation.

3767

283/c  
484/c 72  
9

132/2

Therefore, the matter is disposed off.

  
Dy. Conservator of Forest  
(South Forest Division)

To,  
The Adarsh Enclave Residents Welfare Association  
Having registered office at:  
D-215, Bandh Road, Aya Nagar Extension,  
New Delhi - 110047

Copy to:

1. The Conservator of Forest, Department of Forest and Wildlife, GNCTD, 2<sup>nd</sup> Floor, A-Block, Vikas Bhawan, I.P. Estate, New Delhi-110003, for kind information.

  
Dy. Conservator of Forest  
(South Forest Division)

3768

Annexure - I (Copy.) 283/c  
Annexure - 6 474/73  
19

URGENT COURT MATTER



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/22-23/ 4113-16

Dated: 29/09/2025

To,

The SDM (Saket)  
DM Office Complex  
M.B. Road Saket  
New Delhi- 110023.

**Sub: Regarding removal of encroachment in Khasra no. 1978, 1979, 1980, 1981, and 1982, Village Aya Nagar, New Delhi.**

Sir,

This is to inform that khasra no. 1978, 1979, 1980, 1981 and 1982 in village Aya Nagar is forest land as per notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and Notification no. F1(29)/PA/DC/96 dated 02.04.1996.

Also, as per affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi these khasras nos. 1978, 1979, 1980 and 1981 in village Aya Nagar are encroached as Unauthorized Colony on forest/ridge land under South Forest Division. Demarcation of said land was carried out in the matter of O.A no. 58/2013 Sonya Ghosh vs GNCTD as per the directions of the Hon'ble National Green Tribunal.

Further, a demolition was scheduled in the aforementioned Khasras; however, the encroachers approached the Hon'ble High Court of Delhi and challenged the same. The Hon'ble High Court of Delhi, vide order dated 29.02.2024, disposed of two writ petitions titled "Adarsh Enclave Residents Welfare Association (Regd.) vs. GNCTD, W.P.(C) No. 3086/2024" and "Devki Devi vs. GNCTD & Ors., W.P.(C) No. 3088/2024", with a direction to the Deputy Conservator of Forests (South) to decide the

representations submitted by the petitioners within six weeks from the date of receipt of such representations. The relevant part of the order dated 29.02.2024 is read as follows:

"...15. After considering the arguments of the learned counsel for the parties, this Court is of the considered opinion that since the notice pertains only to khasra Nos. 1978, 1979, 1980, 1981 and 1982 of Revenue Estate of Village Aya Nagar read with the admission that so far as khasra Nos. 1383, 1384, 1385 and 1386 and khata No. 232/141 situated in the revenue estate of Village Aya Nagar, New Delhi now known as Adarsh Enclave, Phase-VI, Aya Nagar, New Delhi is concerned, the said land does not belong to the Forest Department, it is *prima facie*, apparent that the question of demolition does not arise.

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17. Petitioners are at liberty to approach the Deputy Conservator of Forest with a suitable representation with the relevant documents in their possession. The Deputy Conservator of Forest shall consider the same in accordance with law and pass a reasoned order thereon within six weeks of submissions of such representation, if any."

(Copy of the order dated 29.02.2024 is enclosed herewith)

It is further pertinent to mention that on 06.04.2024, a brief representation was received by the office of the DCF(S) from Adarsh Enclave Residents Welfare Association (Regd.). The said representation was duly considered and disposed of vide order dated 26.05.2025. The relevant portion of the order reads as follows:

"The submitted representation by the Petitioner to the undersigned office appears to be false and lacks merit. The accompanying documents fail to adequately substantiate the petitioner's claim of ownership. None of parties are able to provide any registered document in order to claim their ownership rights over the notified forest land.

It is further noted that though the Petitioner have also pleaded ownership by way of adverse possession on the ground that they have been in possession of the case property for last 30 years, however, the same plea cannot be accepted over the encroached government land. Further, as per the Revenue records, the land in question is identified as Gaon Shaba land, indicating that it is not rightfully owned by the petitioner..."

(Copy of the order dated 26.05.2025 is enclosed herewith)

Further, a matter is pending before Hon'ble National Green Tribunal, i.e., Original Application No. 639/2022 in the matter of Pritipal Sharma (Applicant) vs Department of Environment & Ors., involving area mentioned above.

In view of the above, it is requested to schedule the demolition on Kharsas nos. 1978, 1979, 1980, 1981 and 1982 through STF.

This issue is with the approval from Competent Authority.

Yours faithfully,

  
Range Officer  
South Forest Division  
29/9/25

Encl. as above

Copy to:

1. District Magistrate, South, M. B. Road, Saket, New Delhi, for kind information.
2. The Deputy Conservator of Forest, South Forest Division, Department of Forest & Wildlife, Shooting Range, Tughlakabad, New Delhi- 110044, for kind information.
3. The Deputy Conservator of Forests (P&M), Department of Forest & Wildlife, Vikas Bhawan, 2<sup>nd</sup> Floor, IP Estate, New Delhi- 110002, for kind information.

  
Range Officer  
South Forest Division  
29/9/25

## URGENT COURT MATTER



**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF FORESTS & WILDLIFE**  
**OFFICE OF DEPUTY CONSERVATOR OF FORESTS (SOUTH)**  
**NEAR DR. KARNI SINGH SHOOTING RANGE**  
**TUGHLAKABAD, NEW DELHI- 110044.**

F. No. 65/DCF(S)/Land/Ayanagar/22-23/ 4249-52

Dated: 6/10/25

To,

The SDM (Saket)  
 DM Office Complex  
 M.B. Road Saket  
 New Delhi- 110023.

**Sub: Reminder regarding removal of encroachment in Khasra no. 1978, 1979, 1980, 1981, and 1982, Village Aya Nagar, New Delhi.**

**In Ref: Letter no. 65/DCF(S)/Land/Ayanagar/22-23/4113-16 dated 29.09.2025  
 (Copy enclosed)**

Sir,

This is to inform that a letter bearing no. 65/DCF(S)/Land/Ayanagar/22-23/4113-16 dated 29.09.2025 had been issued regarding removal of encroachment from khasra no. 1978, 1979, 1980, 1981 and 1982 in village Aya Nagar, New Delhi which is forest land as per notification no. F.10(42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 and Notification no. F1(29)/PA/DC/96 dated 02.04.1996.

Also, as per affidavit filed by Revenue Department on 05.04.2019 before Hon'ble NGT in the O.A no. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi these khasras nos. 1978, 1979, 1980 and 1981 in village Aya Nagar are encroached as Unauthorized Colony on forest/ridge land under South Forest Division. Demarcation of said land was carried out in the matter of O.A no. 58/2013 Sonya Ghosh vs GNCTD as per the directions of the Hon'ble National Green Tribunal.

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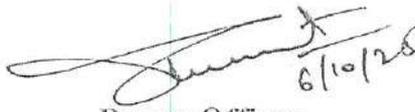
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In view of the above, it is again requested to schedule the demolition on Kharsas nos. 1978, 1979, 1980, 1981 and 1982 through STF.

This issue is with the approval from Competent Authority.

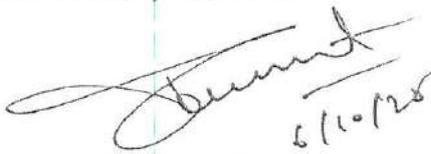
*Yours faithfully,*

  
6/10/25  
Range Officer  
South Forest Division

Encl. as above

Copy to:

1. **District Magistrate, South**, M. B. Road, Saket, New Delhi, for kind information.
2. The **Deputy Conservator of Forest, South Forest Division**, Department of Forest & Wildlife, Shooting Range, Tughlakabad, New Delhi- 110044, for kind information.
3. The **Deputy Conservator of Forests (P&M)**, Department of Forest & Wildlife, Vikas Bhawan, 2<sup>nd</sup> Floor, IP Estate, New Delhi- 110002, for kind information.

  
6/10/25  
Range Officer  
South Forest Division

कार्यालय बीट आयाजगर  
साउथ रेंज, दक्षिणी वन प्रभाग,

वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110047

सेवा में,

दिनांक 14/10/2025

श्रीमान उप वन रेंज अधिकारी जी

साउथ रेंज, नई दिल्ली

विषय : आयाजगर वन क्षेत्र खसरा न0 1978 की जानकारी के संबंध में ।  
महोदय,

उपरोक्त के संबंध में आपको अवगत कराना है कि दिनांक 13/10/2025 को माननीय SDM महरोली द्वारा मीटिंग में आयाजगर वन क्षेत्र खसरा न0 1978 के संबंध में कुछ जानकारी माँगी थी जो इस प्रकार है:-

1. उपरोक्त खसरे में मौके पर 16 अवैध पुराने मकान बने हुए हैं, इन मकानों में लगभग 04 मकान ऐसे हैं जिसका लगभग 40% भाग रिज वन भूमि के अंतर्गत आता है (संलग्न: KML फाईल के स्क्रीनशॉट व विभागीय मानचित्र की प्रति) ।
2. उपरोक्त खसरे में बने अवैध मकानों में लगभग 60 लोग रहते हैं ।
3. दिनांक 01/09/2025 को खसरा न0 1978 में बने अवैध बोरवेल (G-1 2038) को हटा दिया गया था, जो लगभग 40 गज के अवैध कब्जे में बना हुआ था, अवैध कब्जा हटवाकर विभागीय बोर्ड लगा दिया गया था और पौधारोपण करा दिया गया था ।

अतः आपसे अनुरोध है कि कार्यालय द्वारा माननीय SDM महरोली को इस संबंध में पत्र लिखने की कृपा करें ताकि अशिम कार्यवाही अमल में लाई जा सके ।

रिपोर्ट सूचनार्थ प्रस्तुत है ।

संलग्न: मौके के फोटोग्राफ ।

forward to DRO(S)  
for necessary work please  
Rajwan Kumar  
14/10/2025  
(forester)

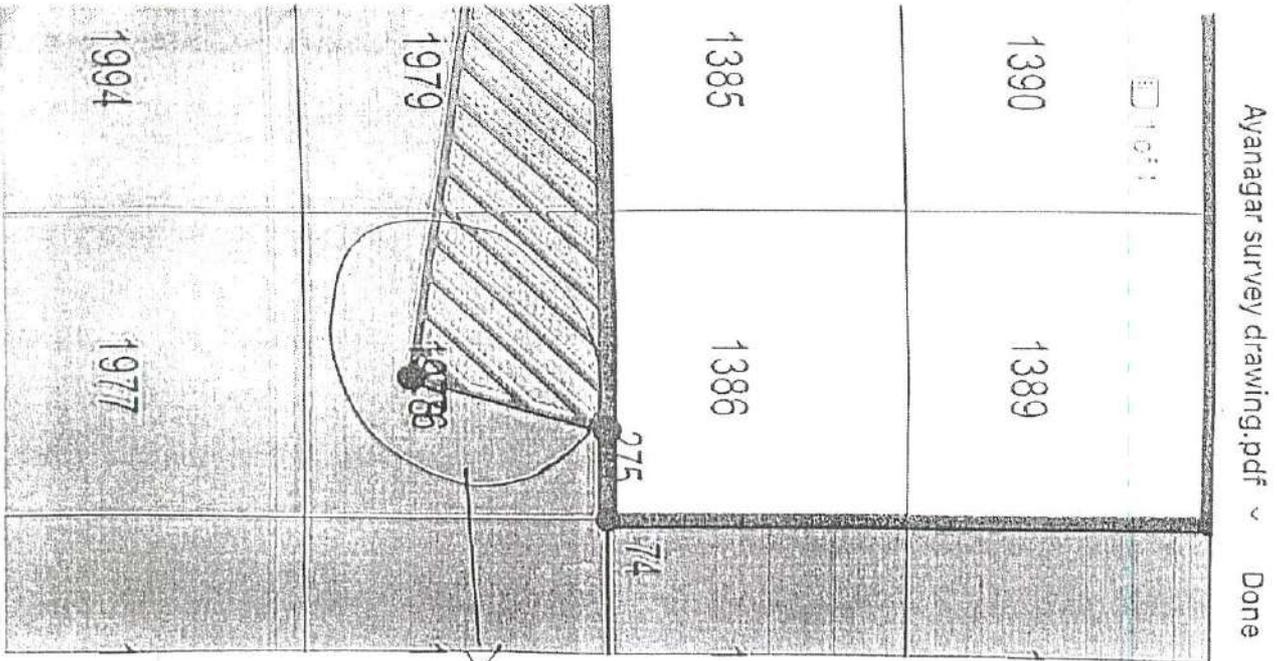
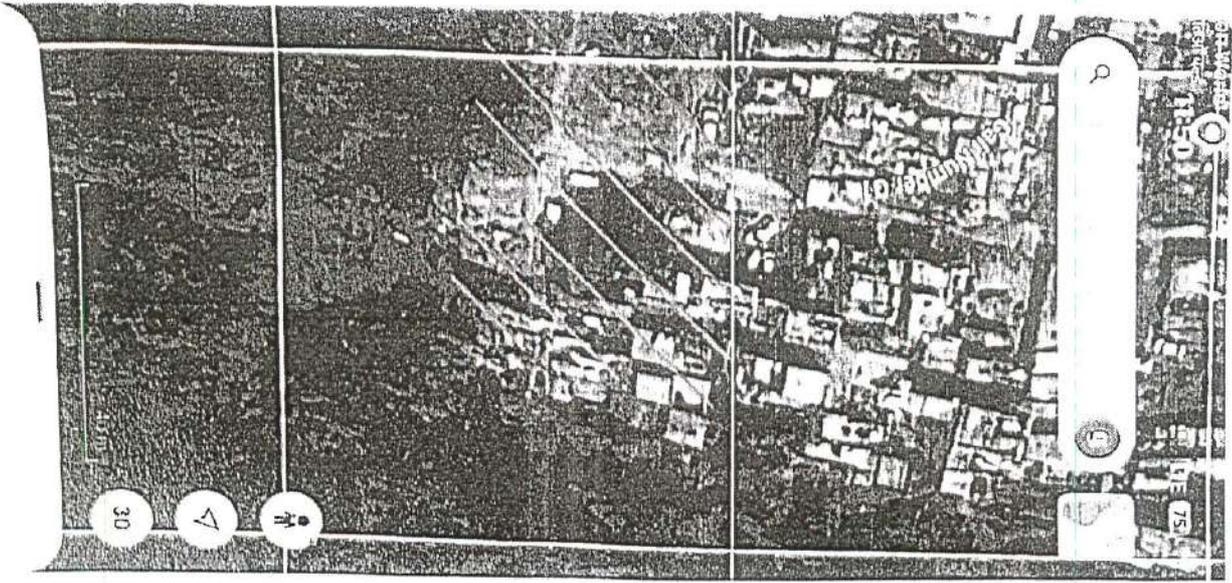
forward to RO(S)  
In work  
Sharma  
14/10/25  
DRO(S)



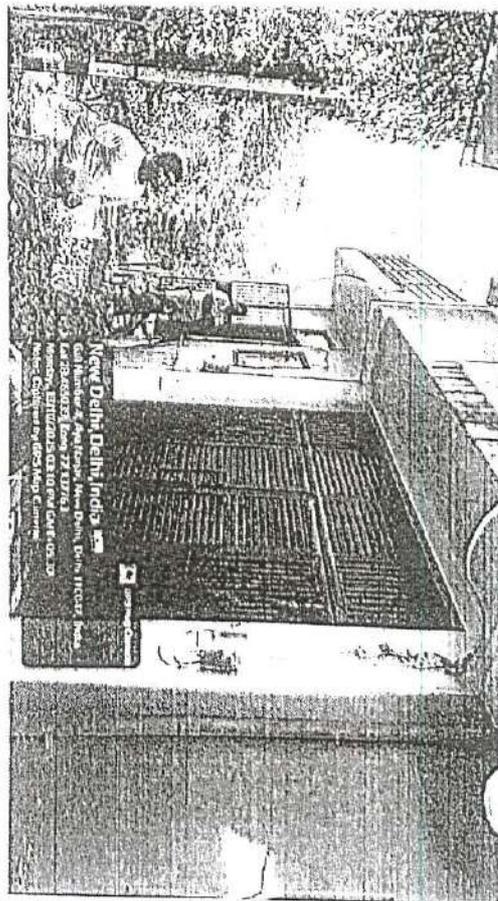
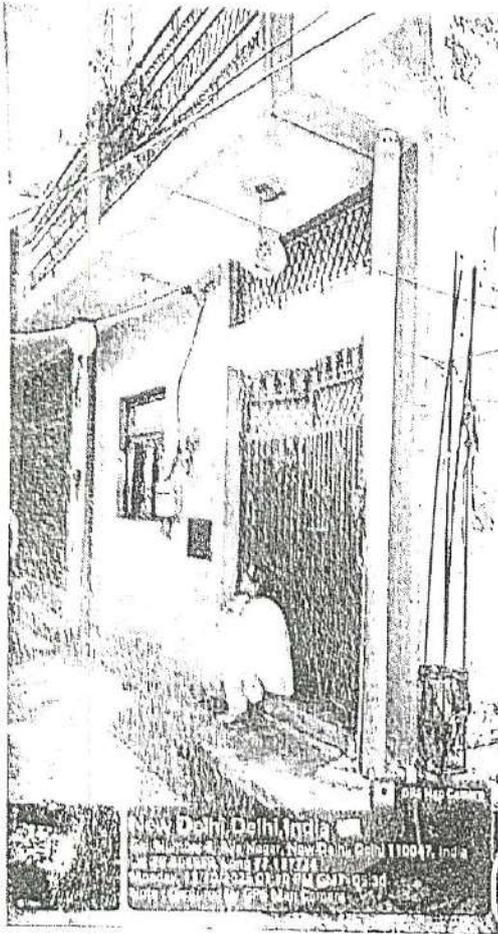
भवदीय  
Rajwan Singh  
गौरव 14/10/2025  
वन रक्षक  
आयाजगर

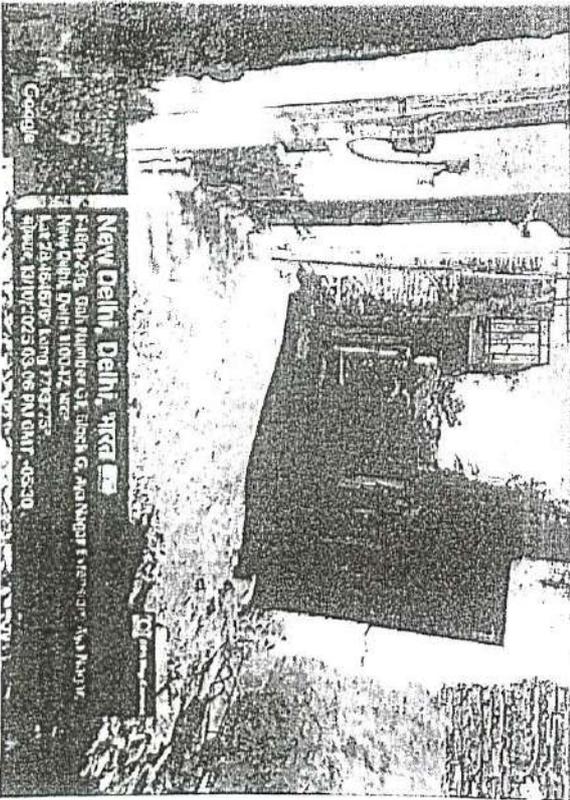
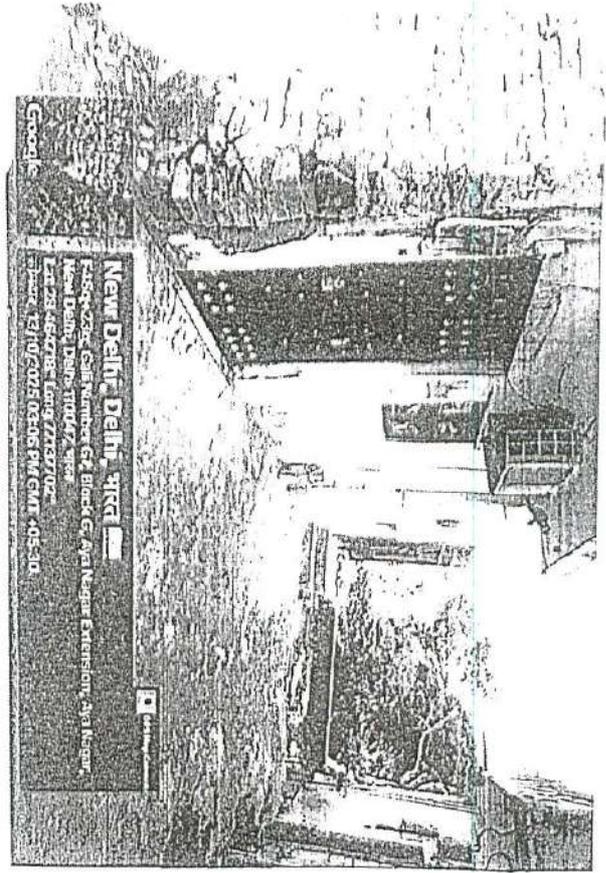
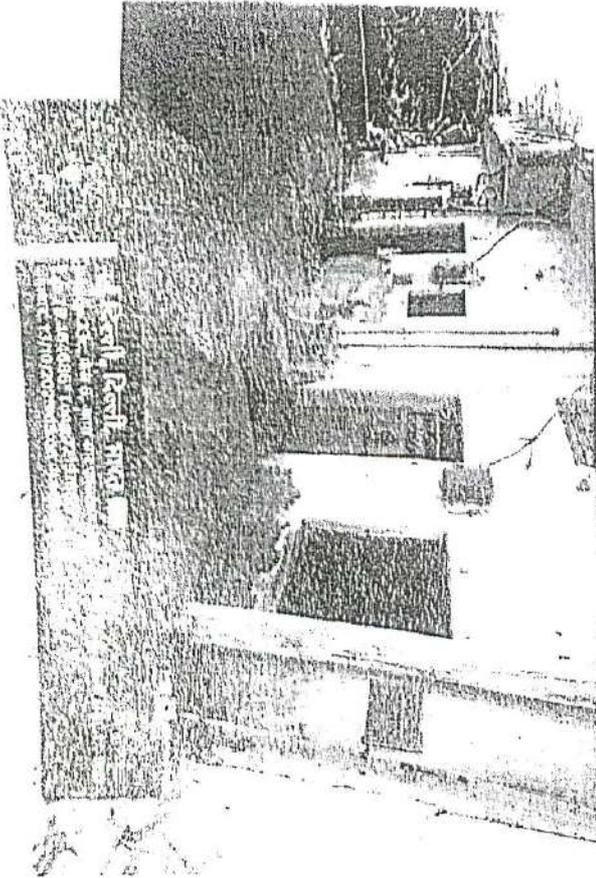
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275/c  
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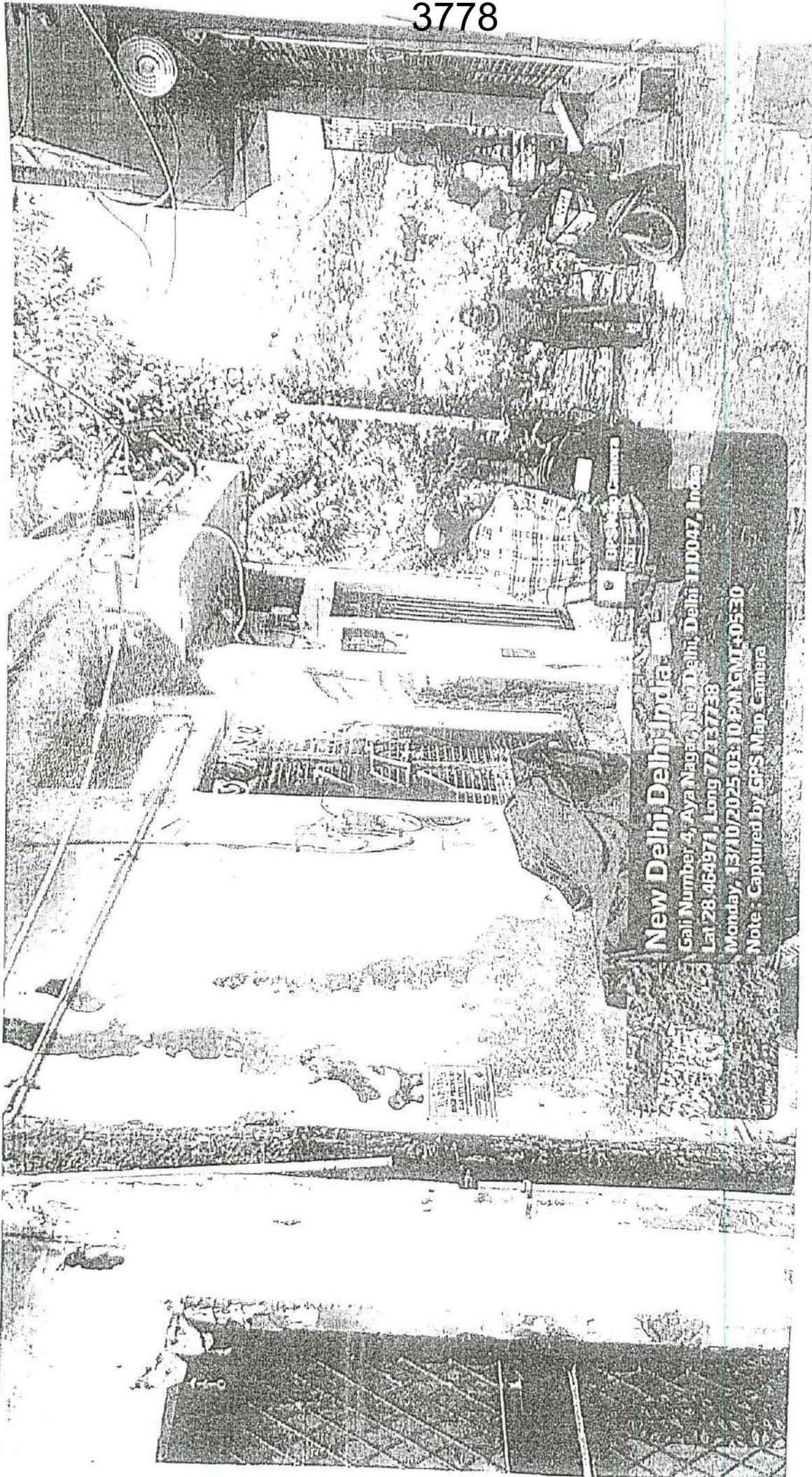
1978





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272/c  
475/c 83  
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**New Delhi, Delhi, India**

Gali Number 4, Aya Nagay, New Delhi, Delhi: 110047, India  
Lat 28.464971, Long 77.137738

Monday, 13/10/2025 03:10 PM GMT+05:30

Note: Captured by GPS Map Camera